

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

**Tuesday, November 1, 1966/Kartika 10, 1898 (Saka)**

**No. 535**

**1. Obituary References**

The ~~Speaker~~ and Shri Satya Narayan Sinha made references to the passing away of Dr. C. P. Ramaswamy Aiyar, who was a member of the Central Legislative Assembly, Shri Krishnacharya Joshi, who was a member of the first Lok Sabha and Shri Banarsi Prasad Jhunjhunwala, who was a member of the Central Legislative Assembly, Constituent Assembly of India, Provisional Parliament, First Lok Sabha and the Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

**2. Starred Questions**

Starred Questions Nos. 1—5 and 17 were orally answered. Replies to remaining questions were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Questions Nos. 1—33, 35—86 and 88—106 were laid on the Table.

**4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Interim Report of the Administrative Reforms Commission on Problems of Redress of Citizens' Grievances.
- (2) A statement on student unrest.

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- (3) A copy of the Report of the Commission on Dearness Allowance appointed under Government Resolution No. F. 1(8)-E. II(B)/66(II) dated the 26th July, 1966, on the question of adequacy of the dearness allowance admissible to the Central Government employees as from 1-12-1965, together with the Government's decision thereon.
- (4) A copy of draft Notification proposed to be issued under sub-section (1) of section 324 of the Companies Act, 1956, under sub-section (4) of section 324 of the said Act, together with an Explanatory Memorandum thereon.
- (5) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) Statement showing the reasons for delay in finalising the Supplementary Report (1965) of the Tariff Commission on the continuance of protection to the Dye-stuff Industry and action taken thereon by Government.
  - (ii) Letter No. TO/ID/E/87(66) dated the 2nd August, 1966, from the Secretary, Tariff Commission, Bombay to the Secretary, Ministry of Commerce, Government of India, New Delhi.
- (6) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Inorganic Pigments (Inspection) Rules, 1966, published in Notification No. S.O. 2874 in Gazette of India dated the 1st September, 1966.
  - (ii) The Export of Coir Yarn (Inspection) Rules, 1966, published in Notification No. S.O. 2843 in Gazette of India dated the 23rd September, 1966.
  - (iii) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1966, published in Notification No. S.O. 2846 in Gazette of India dated the 26th September, 1966.
- (7) A copy of Government Resolution No. 2(9)/66 containing the decisions of the Government on the recommendations made in Part I of the Report of the Study Team appointed to examine the working of the Textile Commissioner's Organisation.

- (8) A copy each of the following Ordinances, under provisions of article 123(2) (a) of the Constitution:—
- (i) The Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1966 (No. 10 of 1966) promulgated by the President on the 13th September, 1966.
  - (ii) The Companies (Amendment) Ordinance, 1966 (No. 11 of 1966) promulgated by the President on the 21st September, 1966.
- (9) A copy of the Report of the Foodgrains Policy Committee—1966.
- (10) A copy of the Review of the Scarcity and Food Situation.
- (11) A copy of the Annual Report of the Indian Central Oilseeds Committee for the year 1964-65 together with the Annual Accounts and the Audit Report thereon.
- (12) A copy of the Annual Report of the Indian Central Tobacco Committee for the year 1964-65 together with the Annual Accounts and the Audit Report thereon.
- (13) A copy of the Kerala Court-Fees and Suits Valuation (Amendment) Act, 1966 (President's Act No. 8 of 1966), under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965.
- (14) A copy of the Food Corporations (Eighth Amendment) Rules, 1966, published in Notification No. G.S.R. 1484 in Gazette of India dated the 17th September, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (15) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1964-65 and Audit Report thereon.
- (16) A copy of the Report and the Certified Accounts of the Shipping Development Fund Committee for the year 1964-65 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (17) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Cotton Textiles Sixth (Amendment) Order, 1966, published in Notification No. S.O. 2636 in Gazette of India dated the 3rd September, 1966.

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- (ff) **The Cotton Textiles (Control) Seventh Amendment Order, 1966**, published in Notification No. S.O. 2639 in Gazette of India dated the 3rd September, 1966.
- (iii) **The Art Silk Textiles (Production and Distribution) Control (Second Amendment) Order, 1966**, published in Notification No. S.O. 2641 in Gazette of India dated the 3rd September, 1966.
- (iv) **The Woollen Textiles (Production and Distribution) Control (Second Amendment) Order, 1966**, published in Notification No. S.O. 2642 in Gazette of India dated the 3rd September, 1966.
- (v) **The Cotton Textiles (Control of Movement) Amendment Order, 1966**, published in Notification No. S.O. 2643 in Gazette of India dated the 3rd September, 1966.
- (vi) **The Cotton Control (Amendment) Order, 1966**, published in Notification No. S.O. 2666 in Gazette of India dated the 1st October, 1966.
- (18) **A copy of the Textiles Committee (Amendment) Rules, 1966**, published in Notification No. G.S.R. 1410 in Gazette of India dated the 17th September, 1966, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (19) **A copy of the Goa (Absorbed Railway Employees' Conditions of Service) Rules, 1966**, published in Notification No. G.S.R. 1381 in Gazette of India dated the 7th September, 1966, as corrected by G.S.R. 1600 published in Gazette of India dated the 11th October, 1966, under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965.
- (20) **A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—**
  - (i) **The Kerala Panchayats (Compounding of offences) Rules, 1966**, published in Notification S.R.O. No. 263/66 in Kerala Gazette dated the 12th July, 1966.
  - (ii) **S.R.O. No. 279/66** published in Kerala Gazette dated the 26th July, 1966, making certain amendments to the Kerala Panchayats (Public and Private Markets) Rules, 1964.

(21) A statement showing reasons for delay in laying the Notifications mentioned at item (20) above.

(22) A copy of Notification No. G.S.R. 1495 published in Gazette of India dated the 21st September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### 5. Reports of Joint Committees

(i) Shri Era Sezhiyan presented the Report of the Joint Committee on the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951.

(ii) Dr. C. B. Singh presented the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents.

#### 6. Evidence before Joint Committee—Laid on the Table

Dr. C. B. Singh laid on the Table a copy of the evidence given before the Joint Committee on the Bill to amend and consolidate the law relating to patents.

#### 7. Study Notes of the Study Groups of Joint Committee—Laid on the Table

Shri S. V. Krishnamoorthy Rao laid on the Table a copy of the Study Notes on the visits undertaken by the Study Groups of the Joint Committee on the Bill to amend and consolidate the law relating to patents for an on-the-spot study of the working of the various Pharmaceutical Units, Research Institutes/Laboratories, Drug Farms, etc.

#### 8. Statement by Minister

The Minister of State for Railways laid on the Table a statement on recent railway accidents.

#### 9. Motion for Election to Committee

Shri C. Subramaniam moved the following motion:—

“That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner, as the Speaker may direct, one member from among themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri N. M. R. Subbaraman resigned from the membership of the Board.”

The motion was adopted.

\*Presented at 4.55 P.M.

10. **Motion of No-Confidence in the Council of Ministers**

The Speaker asked those members who were in favour of leave being granted to Shri U. M. Trivedi, to make a motion of No-confidence in the Council of Ministers, to rise in their places. As not less than fifty members rose, the Speaker declared that leave was granted and the date for taking up the motion would be fixed\*\*.

11. **Government Bill—Introduced**

*The Contract Labour (Regulation and Abolition) Bill, 1966.*

12. **Motion**

Shri Shah Nawaz Khan moved the following motion:—

“That the debate on the motion, ‘That the Bill to provide for the welfare of the workers in beedi and cigar establishments and to regulate the conditions of their work and for matter connected therewith, as passed by Rajya Sabha, be taken into consideration’, which was adjourned on the 7th September, 1966, be resumed now.”

The motion was adopted.

13. **Government Bill—Passed**

*The Beedi and Cigar Workers (Conditions of Employment) Bill, 1966, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 7th September, 1966, was resumed.

The following members took part in the debate:—

- (1) Shri Shah Nawaz Khan
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shri Diwan Chand Sharma
- (4) Shri K. K. Warior
- (5) Shri Kashi Nath Pandey
- (6) Shri A. K. Gopalan
- (7) Shri Hukam Chand Kachwai
- (8) Shri Narendrasingh Mahida
- (9) Shri Deorao S. Patil

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\*\*Later, it was agreed that the motion would be taken up on Wednesday, the 2nd November, 1966.

- (10) Shri Ram Sewak Yadav
- (11) Shri Sham Lal Saraf
- (12) Shri N. Sreekantan Nair
- (13) Shri S. Kandappan

Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 3 to 26, 28 to 36 and 38 to 43 were adopted.

Clauses 2, 27, 37 and 44 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shah Nawaz Khan.

The following members took part in the debate:—

- (1) Shri R. Umanath
- (2) Shri Shah Nawaz Khan

The motion was adopted and the Bill, as amended, was passed.

#### 14. Intimation re. Conviction of Member

The Deputy Speaker informed the House that the Speaker had received a communication, dated the 1st November, 1966, from the Superintendent, Central Jail, New Delhi, intimating that Swami Rameshwaranand, Member, Lok Sabha, was sentenced to pay fine of Rs. 20 or in default to undergo 7 days' simple imprisonment, under Section 32, Police Act, by the Court of Magistrate, 1st Class, New Delhi, on the 28th October, 1966.

#### 15. Statement by Minister

The Minister of Home Affairs made a statement regarding Delhi Police.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 2, 1966/Kartika 11, 1888 (Saka).

No. 556

### 1. Starred Questions

Starred Questions Nos. 31—34 and 36 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 107—187, 189—225, 227, 230-231, 233—248 and 250—263 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

\* (1) A copy each of the following Notifications making certain amendments to the Kerala Education Rules, 1959, under section 37 of the Kerala Education Act, 1958, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. No. 410/65 published in Kerala Gazette dated the 23rd November, 1965.

(ii) S.R.O. No. 119/66 published in Kerala Gazette dated the 15th March, 1966.

(iii) S.R.O. No. 197/66 published in Kerala Gazette dated the 17th May, 1966.

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\*The notifications were previously laid on the Table on the 7th September, 1966 and were re-laid under Rule 234(2) of the Rules of Procedure.

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(2) A copy of the Defence of India (Fourth Amendment) Rules, 1966, published in Notification No. G.S.R. 1676 in Gazette of India dated the 1st November, 1966, under section 41 of the Defence of India Act, 1962, together with an Explanatory Note.

✓ (3) A copy of Government Resolution No. WB-3(18)/66, dated the 29th September, 1966, publishing Government decisions on the recommendations made by the Central Wage Board for Rubber Plantations.

(4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

\*\* (i) G.S.R. 1203 published in Gazette of India dated the 6th August, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

\*\* (ii) G.S.R. 1204 published in Gazette of India dated the 6th August, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

£ (iii) G.S.R. 1228 published in Gazette of India dated the 13th August, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

£ (iv) G.S.R. 1230 published in Gazette of India dated the 13th August, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

£ (v) The Indian Police Service (Probation) Amendment Rules, 1966, published in Notification No. G.S.R. 1271 in Gazette of India dated the 20th August, 1966.

£ £ (vi) G.S.R. 1270 published in Gazette of India dated the 20th August, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

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\*\*The notifications were previously laid on the Table on the 24th August, 1966 and were re-laid under Rule 234(2) of the Rules of Procedure.

£The notifications were previously laid on the Table on the 31st August, 1966 and were re-laid under Rule 234(2) of the Rules of Procedure.

£ £The notification was previously laid on the Table on the 7th September, 1966 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (5) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 1329 published in Gazette of India dated the 3rd September, 1966, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
  - (ii) G.S.R. 1330 published in Gazette of India dated the 3rd September, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
  - (iii) G.S.R. 1366 published in Gazette of India dated the 10th September, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
  - (iv) The Indian Forest Service (Cadre) Rules, 1966, published in Notification No. G.S.R. 1397 in Gazette of India dated the 17th September, 1966.
  - (v) The Indian Forest Service (Recruitment) Rules, 1966, published in Notification No. G.S.R. 1398 in Gazette of India dated the 17th September, 1966.
  - (vi) The Indian Forest Service (Initial Recruitment) Regulations, 1966, published in Notification No. G.S.R. 1399 in Gazette of India dated the 17th September, 1966.
  - (vii) G.S.R. 1438 published in Gazette of India dated the 24th September, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
  - (viii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1966, published in Notification No. G.S.R. 1441 in Gazette of India dated the 24th September, 1966.
  - (ix) The Indian Police Service (Recruitment) Second Amendment Rules, 1966, published in Notification No. G.S.R. 1442 in Gazette of India dated the 24th September, 1966.
  - (x) G.S.R. 1443 published in Gazette of India dated the 24th September, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

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- (xi) G.S.R. 1445 published in Gazette of India dated the 24th September, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xii) G.S.R. 1446 published in Gazette of India dated the 24th September, 1966, containing corrigendum to G.S.R. 1230 published in Gazette of India dated the 13th August, 1966.
- (6) A copy each of the following Notifications under section 43 of the Copyright Act, 1957:—
- (i) The International Copyright (Third Amendment) Order, 1966, published in Notification No. S.O. 2678 in Gazette of India dated the 2nd September, 1966.
- (ii) The International Copyright (Fourth Amendment) Order, 1966, published in Notification No. S.O. 2829 in Gazette of India dated the 20th September, 1966.
- (7) A copy of the Metalliferous Mines (Amendment) Regulations, 1966, published in Notification No. G.S.R. 1359 in Gazette of India dated the 26th August, 1966, under subsection (7) of section 59 of the Mines Act, 1958.
- (8) A copy of the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1965-66.
- (9) A copy of the Minimum Wages (Central) Amendment Rules, 1966, published in Notification No. G.S.R. 1473 in Gazette of India dated the 24th September, 1966, under section 30A of the Minimum Wages Act, 1948.
- (10) A copy each of the following Notifications under subsection (2) of section 7 of the Employees' Provident Funds Act, 1952:—
- (i) The Employees' Provident Funds (Thirteenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1314 in Gazette of India dated the 27th August, 1966.
- (ii) The Employees' Provident Funds (Fourteenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1315 in Gazette of India dated the 27th August, 1966.

- (iii) The Employees' Provident Funds (Fifteenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1412 in Gazette of India dated the 17th September, 1966.
- (iv) The Employees' Provident Funds (Sixteenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1413 in Gazette of India dated the 17th September, 1966.
- (11) A copy of Notification No. G.S.R. 1362 published in Gazette of India dated the 3rd September, 1966, extending the Employees' Provident Funds Act, 1952 to licensed Salt industry, under sub-section (2) of section 4 of the said Act.
- (12) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
- (i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1221 in Gazette of India dated the 6th August, 1966.
- (ii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1222 in Gazette of India dated the 6th August, 1966.
- (iii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1966, published in Notification No. S.O. 2356 in Gazette of India dated the 6th August, 1966.
- (iv) The Coal Mines Provident Fund (Third Amendment) Scheme, 1966, published in Notification No. G.S.R. 1577 in Gazette of India dated the 15th October, 1966.
- (v) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1966, published in Notification No. G.S.R. 1578 in Gazette of India dated the 15th October, 1966.
- (vi) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1966, published in Notification No. G.S.R. 1579 in Gazette of India dated the 15th October, 1966.

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- (13) A copy of the Delhi Administration (Removal of Difficulties) Order No. 2 published in Notification No. F.10/28/66-SR in Delhi Gazette dated the 5th September, 1966, under sub-section (2) of section 38 of the Delhi Administration Act, 1966.
- (14) A copy of the Arms (Amendment) Rules, 1966, published in Notification No. G.S.R. 1534 in Gazette of India dated the 8th October, 1966, under sub-section (3) of section 44 of the Arms Act, 1959.
- (15) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1966, published in Notification No. G.S.R. 1530 in Gazette of India dated the 1st October, 1966.
  - (ii) The Indian Police Service (Recruitment) Amendment Rules, 1966 published in Notification No. G.S.R. 1531 in Gazette of India dated the 1st October, 1966.
- (16) (a) A copy of Notification No. G.S.R. 1276 published in Gazette of India dated the 4th September, 1965, making certain amendment to the order published in Notification No. G.S.R. 1418 dated the 30th October, 1962, under clause (3) of article 359 of the Constitution.
- (b) A statement showing reasons for delay in laying the above Notification.
- (17) A copy each of the following Notifications making certain amendments to the Rules for the prevention of misuse and for the import, export and transport of Medicinal and Toilet Preparations including Asavas and Arishtas containing alcohol and intoxicating drugs, under sub-section (3) of section 62 of the Prohibition Act, 1950, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 372/66 published in Kerala Gazette dated the 4th October, 1966.
  - (ii) S.R.O. No. 396/66 published in Kerala Gazette dated the 18th October, 1966.

- (18) A copy of the Kerala Public Service Commission (Additional Functions) (Consultation) Rules, 1966, published in Notification S.R.O. No. 277/66 in Kerala Gazette dated the 19th July, 1966, under sub-section (3) of section 4 of the Kerala Public Service Commission (Additional Functions) Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

#### **4. President's Assent to Bills**

(i) Secretary laid on the Table following two Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 3rd September, 1966:—

- (1) The Appropriation (No. 3) Bill, 1966.
- (2) The Railway Property (Unlawful Possession) Bill, 1966.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 3rd September, 1966:—

- (1) The Constitution (Eighteenth Amendment) Bill, 1966.
- (2) The Merchant Shipping (Amendment) Bill, 1966.
- (3) The Criminal Law Amendment (Amending) Bill, 1966.
- (4) The Advocates (Amendment) Bill, 1966.
- (5) The Jayanti Shipping Company (Taking over of Management) Bill, 1966.
- (6) The Essential Commodities (Amendment) Bill, 1966.
- (7) The Delhi High Court Bill, 1966.
- (8) The Punjab State Legislature (Delegation of Powers) Bill, 1966.
- (9) The Electricity (Supply) Amendment Bill, 1966.
- (10) The Punjab Reorganisation Bill, 1966.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Ninety-sixth Report of the Committee on Private Members' Bills and Resolutions.

#### **6. Report of Committee of Privileges**

Shri S. V. Krishnamoorthy Rao presented the Tenth Report of the Committee of Privileges.

[P.T.O.]

## 7. Statement by Prime Minister

The Prime Minister made a statement on the Tripartite Meeting recently held in New Delhi. The Prime Minister also laid on the Table a copy each of (i) Joint Communique issued at the conclusion of the Tripartite Meeting and (ii) press release issued at the conclusion of President Nasser's State visit.

## 8. Motion of No-Confidence in the Council of Ministers

Shri U. M. Trivedi moved the following motion:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri M. B. Masani
- (2) Shri C. K. Bhattacharyya
- (3) Shri Mathura Prasad Mishra
- (4) Shrimati Renu Chakravartty
- (5) Shri P. Venkatasubbaiah
- (6) Shri S. M. Banerjee
- (7) Shri A. P. Sharma
- (8) Shrimati Savitri Nigam
- (9) Shri M. P. Shinkre
- (10) Shrimati Kamala Chaudhri
- (11) Shri Mohammad Tahir
- (12) Shri Sheo Narain (Speech unfinished).

The discussion was not concluded.

## 9. \*Report of Business Advisory Committee

Shri Jagannath Rao presented the Fiftieth Report of the Business Advisory Committee.

[Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd November, 1966].

S. L. SHAKDHER,  
Secretary.

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\*Presented at 5-5 P.M.

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GMGIPND—LS 1—1793 (D) LS—2-11-66—800.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 3, 1966/Kartika 12, 1968 (Saka)

No. 557

### 1. Starred Questions

Starred Questions Nos. 61—66 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 264—276, 278—294, 296—378, 380—389, 391—402, 404—415, 417—426 and 428 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1966, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (2) A copy each of the following Notifications under sub-section (4) of section 280ZE of the Income-tax Act, 1961:—
  - (i) The Tax Credit Certificate (Corporation Tax) Scheme, 1966, published in Notification No. S.O. 2671 in Gazette of India dated the 30th August, 1966.
  - (ii) G.S.R. 1559 published in Gazette of India dated the 8th October, 1966, making certain amendments to the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1966.

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- (3) A copy of Notification No. G.S.R. 1475 published in Gazette of India dated the 24th September, 1966, making certain amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (4) A copy of the Central Excise (Seventh Amendment) Rules, 1966, published in Notification No. G.S.R. 1590 in Gazette of India dated the 15th October, 1966, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Eightieth Amendment Rules, 1966, published in Notification No. G.S.R. 1354 in Gazette of India dated the 3rd September, 1966.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1966, published in Notification No. G.S.R. 1355 in Gazette of India dated the 3rd September, 1966.
  - (iii) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1966, published in Notification No. G.S.R. 1356 in Gazette of India dated the 3rd September, 1966.
  - (iv) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1966, published in Notification No. G.S.R. 1357 in Gazette of India dated the 3rd September, 1966.
  - (v) G.S.R. 1358 published in Gazette of India dated the 3rd September, 1966 containing erratum to G.S.R. 384 dated the 19th March, 1966.
  - (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1966, published in Notification No. G.S.R. 1426 in Gazette of India dated the 17th September, 1966.
  - (vii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1966, published in Notification No. G.S.R. 1427 in Gazette of India dated the 17th September, 1966.

- (viii) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1966, published in Notification No. G.S.R. 1428 in Gazette of India dated the 17th September, 1966.
  - (ix) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1966, published in Notification No. G.S.R. 1429 in Gazette of India dated the 17th September, 1966.
  - (x) The Customs and Central Excise Duties Export Drawback (General) Eighty-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 1430 in Gazette of India dated the 17th September, 1966.
  - (xi) The Customs and Central Excise Duties Export Drawback (General) Eighty-ninth Amendment Rules, 1966, published in Notification No. G.S.R. 1478 in Gazette of India dated the 24th September, 1966.
  - (xii) The Customs and Central Excise Duties Export Drawback (General) Ninetieth Amendment Rules, 1966, published in Notification No. G.S.R. 1521 in Gazette of India dated the 1st October, 1966.
  - (xiii) The Customs and Central Excise Duties Export Drawback (General) Ninety-first Amendment Rules, 1966, published in Notification No. G.S.R. 1557 in Gazette of India dated the 8th October, 1966.
  - (xiv) The Customs and Central Excise Duties Export Drawback (General) Ninety-second Amendment Rules, 1966, published in Notification No. G.S.R. 1558 in Gazette of India dated the 8th October, 1966.
  - (xv) The Customs and Central Excise Duties Export Drawback (General) Ninety-third Amendment Rules, 1966, published in Notification No. G.S.R. 1589 in Gazette of India dated the 15th October, 1966.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1352 published in Gazette of India dated the 3rd September, 1966.
  - (ii) G.S.R. 1353 published in Gazette of India dated the 3rd September, 1966.
  - (iii) G.S.R. 1369 published in Gazette of India dated the 10th September, 1966.

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- (iv) G.S.R. 1370 published in Gazette of India dated the 10th September, 1966.
- (v) G.S.R. 1378 published in Gazette of India dated the 3rd September, 1966.
- (vi) G.S.R. 1379 published in Gazette of India dated the 7th September, 1966.
- (vii) G.S.R. 1424 published in Gazette of India dated the 17th September, 1966.
- (viii) G.S.R. 1425 published in Gazette of India dated the 17th September, 1966.
- (ix) G.S.R. 1434 published in Gazette of India dated the 16th September, 1966.
- (x) G.S.R. 1477 published in Gazette of India dated the 24th September, 1966.
- (xi) G.S.R. 1522 published in Gazette of India dated the 1st October, 1966.
- (xii) G.S.R. 1526 published in Gazette of India dated the 28th September, 1966.
- (xiii) G.S.R. 1527 published in Gazette of India dated the 1st October, 1966.
- (xiv) S.O. 2859 published in Gazette of India dated the 1st October, 1966.
- (xv) G.S.R. 1588 published in Gazette of India dated the 15th October, 1966.
- (xvi) G.S.R. 1614 published in Gazette of India dated the 14th October, 1966.
- (xvii) G.S.R. 1615 published in Gazette of India dated the 14th October, 1966.
- (xviii) G.S.R. 1617 published in Gazette of India dated the 15th October, 1966.
- (xix) G.S.R. 1618 published in Gazette of India dated the 15th October, 1966.
- (xx) G.S.R. 1619 published in Gazette of India dated the 15th October, 1966.
- (7) A copy of the Post Office Saving Banks (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 1347 in Gazette of India dated the 3rd September, 1966, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.

(8) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers, during the various sessions of the Third Lok Sabha:—

- |  |                           |
|--|---------------------------|
| (i) Supplementary Statement No. I      | Fifteenth Session, 1966.  |
| (ii) Supplementary Statement No. VI    | Fourteenth Session, 1966. |
| (iii) Supplementary Statement No. VIII | Thirteenth Session, 1965. |
| (iv) Supplementary Statement No. XV    | Eleventh Session, 1965.   |
| (v) Supplementary Statement No. VIII   | Eighth Session, 1964.     |
- \* (9) A copy of Notification S.R.O. No. 245/66 published in Kerala Gazette dated the 5th July, 1966, under sub-section (2) of section 6 of the Guruvayur Township Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (10) A copy of the Report of the Indian Delegation to the 19th World Health Assembly held in Geneva in May, 1966. ✓
- (11) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1965-66, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (12) A copy each of the following Notifications under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (a) The Kerala Municipalities (Taxation and Fees—Forms and Registers) Rules, 1966, published in Notification S.R.O. No. 120/66 in Kerala Gazette dated the 15th March, 1966.

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\*The notification was previously laid on the Table on the 6th September, 1966 and was re-laid under Rule 234(2) of the Rules of Procedure.

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(b) S.R.O. No. 297/66 published in Kerala Gazette dated the 9th August, 1966, making certain amendment to the Kerala Enforcement of Vaccination in Municipal Areas Rules, 1962.

(c) S.R.O. No. 321/66 published in Kerala Gazette dated the 23rd August, 1966, making certain amendment to the Rules regulating the Payment of Travelling Allowance by Municipal Councils to Counsels for journeys made by them to conduct cases in Court on behalf of Municipal Councils.

(d) S.R.O. No. 362/66 published in Kerala Gazette dated the 27th September, 1966, making certain amendment to the Kerala Municipalities (Public Works and Supplies) Rules, 1963.

(13) Three statements showing reasons for delay in laying the Notifications mentioned at (a) to (c) of item (12) above.

(14) A copy each of the following Notifications under sub-section (5) of section 367 of the Kerala Municipal Corporations Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(a) The Kerala Municipal Corporations (Powers of Officers authorised to hold inquiries) Rules, 1966, published in Notification S.R.O. No. 320/66 in Kerala Gazette dated the 23rd August, 1966.

(b) The Kerala Municipal Corporations (Enforcement of Vaccination) Rules, 1966, published in Notification S.R.O. No. 333/66 in Kerala Gazette dated the 6th September, 1966.

#### **1. Statement by Minister**

The Minister of Finance laid on the Table a statement on his recent visit to Canada and United States of America.

#### **5. Motion Re. Fiftieth Report of Business Advisory Committee**

Shri Jaganath Rao moved the following motion:—

“That this House agrees with the Fiftieth Report of the Business Advisory Committee presented to the House on the 2nd November, 1966.”

Shri Hari Vishnu Kamath moved the following amendment:—

“That paragraph 3 of the Fiftieth Report of the Business Advisory Committee be referred back to the Committee for re-consideration.”

On the amendment the House divided, Ayes 36; Noes 144. The amendment was accordingly negatived.

The following amendment moved by Shri Hari Vishnu Kamath was also negatived:—

“That at the end of the motion the following be added, namely:—

‘subject to the modification that paragraph 3 of the said Report be omitted.’”

The motion moved by Shri Jaganath Rao was adopted.

#### 6. Motion of No-Confidence in the Council of Ministers

Discussion on the following motion moved by Shri U. M. Trivedi on the 2nd November, 1966, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri Sheo Narain
- (2) Shri R. S. Pandey
- (3) Shri J. B. Kripalani
- (4) Shri M. L. Dwivedi
- (5) Shrimati Subhadra Joshi
- (6) Shri Humayun Kabir
- (7) Shri Yashpal Singh
- (8) Shri Harish Chandra Mathur
- (9) Shri C. Subramaniam

The discussion was not concluded.

#### 7. Intimation Re. Release of Member

The Chairman informed the House that the Speaker had received a communication, dated the 3rd November, 1966, from the Superintendent, Central Jail, New Delhi, intimating that Swami Rameshwara-nand, Member, Lok Sabha, was released from Central Jail, New Delhi, on the 3rd November, 1966.

[Lok Sabha adjourned till 11 A.M. on Friday, the 4th November, 1966].

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 4, 1966/Kartika 13, 1888 (Saka)

No. 558

### 1. Starred Questions

Starred Questions Nos. 94—99 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 429, 430, 432—434, 436—441, 443—445, 447—496, 499—501, 503—533, 535—560, 562—573, 575, 577—595, 597—622 and 624—634 were laid on the Table.

A statement by the Minister of Industry correcting the reply given on the 15th April, 1966 to Unstarred Question No. 3688 regarding Zonal Match Manufacturing Cooperative Society was also laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Hindustan Salts Limited, Jaipur for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company.
- (2) (i) A copy of the Annual Report of the Sambhar Salts Limited, Jaipur for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company.
- (3) (i) A copy of the Export of Refractory Bricks (Inspection) Rules, 1966, published in Notification No. S.O. 2517 in Gazette of India dated the 22nd August, 1966, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

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- (ii) A statement showing reasons for delay in laying the above Notification.
- (4) A copy of the Report of the Committee on Cost of Production of Steel.
  - (5) A copy of the Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1965-66, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
  - (6) A copy of the Certified Accounts of the Coir Board, Ernakulam, for the year 1965-66 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
  - (7) A copy of the Woollen Textiles (Production and Distribution Control) Third Amendment Order, 1966, published in Notification No. S.O. 2787 in Gazette of India dated the 7th September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
  - (8) A copy of Notification No. 16354/66/K2/RD published in Kerala Gazette dated the 6th September, 1966, making certain amendment to the Kerala Weights and Measures (Enforcement) Rules, 1964, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

#### **4. Report of Select Committee**

Shri S. C. Samanta presented the Report of the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha.

#### **5. Evidence before Select Committee—Laid on the Table**

Shri S. C. Samanta laid on the Table a copy of the evidence given before the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha.

#### **6. Statement Re. Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 7th November, 1966.

## 7. Motion of No-Confidence in the Council of Ministers

Discussion on the following motion moved by Shri U. M. Trivedi on the 2nd November, 1966, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Gulzarilal Nanda
- (3) Shri N. G. Ranga
- (4) Shri R. Umanath
- (5) Shri S. K. Patil
- (6) Shri G. G. Swell. (*Speech unfinished*).

The discussion was not concluded.

## 8. Motion Re: Ninety-Sixth Report of Committee on Private Members' Bills and Resolutions

Shri Shree Narayan Das moved the following motion:—

“That this House agrees with the Ninety-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd November, 1966.”

The motion was adopted.

## 9. Private Member's Bill—Introduced

The National Board of Post-Graduate Medical Examinations Bill, 1966 by Dr. C. B. Singh.

## 10. Private Member's Bills—Withdrawn

(i) *The Constitution (Amendment) Bill, 1962 (Amendment of the Eighth Schedule) by Shri U. M. Trivedi.*

Shri U. M. Trivedi concluded his speech on the motion for consideration of the Bill moved by him on the 26th August, 1966.

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Shri H. N. Mukherjee
- (3) Shri Shree Narayan Das
- (4) Dr. L. M. Singhvi
- (5) Shri Narendrasingh Mahida
- (6) Shri Himmatsinhji
- (7) Shri N. C. Chatterjee
- (8) Shri Diwan Chand Sharma
- (9) Dr. M. S. Aney
- (10) Shri Madhu Limaye
- (11) Shri S. Kandappan
- (12) Shri Vidya Charan Shukla

[P.T.O.]

Shri U. M. Trivedi asked for leave to withdraw the Bill and the Bill was withdrawn by leave of the House.

(ii) The Constitution (Amendment) Bill, 1965 (Omission of article 314) by Shri Vishwa Nath Pandey.

The motion for consideration of the Bill was moved by Shri Vishwa Nath Pandey.

The following members took part in the debate:—

- (1) Shri Narendrasingh Mahida
- (2) Shri Shree Narayan Das
- (3) Shri Sheo Narain
- (4) Shri Diwan Chand Sharma
- (5) Pandit Jwala Prasad Jyotishi
- (6) Shri Ramchandra Vithal Bade
- (7) Shri K. Hanumanthaiya
- (8) Shri Prabhu Dayal Himatsingka
- (9) Shri Vidya Charan Shukla

Shri Vishwa Nath Pandey replied to the debate.

The Bill was withdrawn by leave of the House.

#### 11. Private Member's Bill—Under Consideration

*The Representation of the People (Amendment) Bill, 1964*, by Shri M. Malaichami.

The motion for consideration of the Bill was moved by Shri M. Malaichami.

The following members took part in the debate:—

- (1) Shri Ramchandra Vithal Bade
- (2) Shri Shree Narayan Das
- (3) Shri Raghunath Singh (*Speech unfinished*).

The discussion was not concluded.

#### 12. Statements by Ministers

(i) The Minister of Home Affairs made a statement regarding banning cow slaughter.

(ii) The Minister of Iron and Steel made a statement regarding the location of future steel plants.

[Lok Sabha adjourned till 11 A.M. on Monday, the 7th November, 1966].

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Monday, November 7, 1966/Kartika 16, 1888 (Saka)*

**No. 559**

**1. Starred Questions**

Starred Questions Nos. 121—126 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 635—647, 649—736, 738—755 and 757—765 were laid on the Table.

A statement by the Minister of Defence correcting the reply given on the 29th August, 1966 to Unstarred Question No. 3616 regarding I.A.F. Helicopter's forced landing was laid on the Table.

A statement by the Minister of Defence correcting the reply given on the 25th July, 1966 to Unstarred Question No. 61 regarding Explosion in Ordnance Factory, Kirkee was also laid on the Table.

**3. Suspension of Member**

Shri Satya Narayan Sinha moved that Swami Rameshwaranand be suspended from the service of the House for ten days.

On the motion the House divided, Ayes 171; Noes 31. The motion was accordingly adopted.

[Lok Sabha adjourned at 12-20 P.M. and re-assembled at 12-50 P.M.].

**4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the year 1964-65.

[P.T.O.]

(2) (i) A copy of Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(ii) A statement showing the reasons for delay in laying the above Report.

(3) A copy of the Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(4) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the years 1963-64 and 1964-65.

#### **5. Statement Re: Supplementary Demands for Grants (Kerala) for 1966-67**

Shri Sachindra Chaudhuri presented a statement showing Supplementary Demands for Grants in respect of State of Kerala for 1966-67.

#### **6. Supplementary Demands for Grants (Railways) for 1966-67**

Shri S. K. Patil presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1966-67.

#### **7. Statement by Minister**

The Minister of External Affairs laid on the Table a statement regarding the Commonwealth Prime Ministers' Conference held in London in September, 1966. The Minister also laid on the Table a copy of the final Communique issued at the end of the Meeting, which included the Communique on Rhodesia.

#### **8. Government Bill—Introduced**

The Companies (Amendment) Bill, 1966.

#### **9. Statement Re: Ordinance—laid on the Table**

A copy of the explanatory statement giving reasons for immediate legislation by the Companies (Amendment) Ordinance, 1966, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### 10. Government Bill—Introduced

The Metal Corporation of India (Acquisition of Undertaking) Bill, 1966.

#### 11. Statement Re: Ordinance—laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1966, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### 12. Government Bill—Introduced

The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1966.

#### 13. Motion of No-Confidence in the Council of Ministers

Discussion on the following motion moved by Shri U. M. Trivedi on the 2nd November, 1966, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri G. G. Swell
- (2) Shri Raghunath Singh
- (3) Shri Madhu Limaye
- (4) Shri K. Rajaram
- (5) Shrimati Indira Gandhi
- (6) Shri U. M. Trivedi (by way of reply).

On the motion the House divided, Ayes 36; Noes 235.

The motion was accordingly negatived.

#### 14. Statutory Resolution

Shri Jai Sukh Lal Hathi moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 24th March, 1965, in relation to the State of Kerala, issued under article 356 of the Constitution by the Vice-President of India, discharging the functions of the President, for a further period of six months with effect from November 11, 1966.”

[P.T.O.]

The following members took part in the debate:—

- (1) Sardar Kapur Singh
- (2) Shri Cherian J. Kappen
- (3) Shri Mathew Maniyangadan
- (4) Shri A. K. Gopalan
- (5) Shri M. Muhammad Ismail
- (6) Shri Raghunath Singh
- (7) Shri P. K. Vasudevan Nair
- (8) Shri G. N. Dixit
- (9) Shri C. H. Mohammad Koya
- (10) Shri Diwan Chand Sharma (*Speech unfinished*).

The discussion was not concluded.

#### 15. Statement by Minister

The Minister of Home Affairs made a statement regarding certain incidents in New Delhi on the 7th November, 1966.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 8, 1966/Kartika 17, 1888 (Saka)

No. 560

### 1. Starred Questions

Starred Questions Nos. 151—153 and 155—157 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred questions Nos. 766—779, 782—851 and 853—885 were laid on the Table.

### 3. Adjournment Motions

(i) The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Hukam Chand Kachwai regarding use of tear gas, lathi-charge and firing by police on ban-cow slaughter demonstrators in New Delhi on the 7th November, 1966 and failure of the Government to protect life and property thus causing great unrest among the masses.

The Member then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

(ii) The Speaker gave his consent to the moving of an adjournment motion given notice of by Dr. Ram Manohar Lohia and Shri Kishen Pattnayak regarding death of several persons and injuries to many others as a result of police firing in New Delhi on the 7th November, 1966 and Government's failure to protect the lives of the citizens.

[P.T.O.]

Dr. Ram Manohar Lohia then asked for leave of the House: to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

(iii) The Speaker gave his consent to the moving of an adjournment motion given notice of by Sarvashri Hem Barua and Surendra-nath Dwivedy regarding the failure of Government to maintain law and order and ensure security to the properties of peaceful citizens against the destructions perpetrated by demonstrators in New Delhi on the 7th November, 1966.

Shri Hem Barua then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

(iv) The Speaker gave his consent to the moving of an adjournment motion given notice of by Sarvashri N. G. Ranga, Dhanna Singh Gulshan and C. L. Narasimha Reddy regarding Government's failure to take necessary precautionary measures in regard to the happenings in New Delhi on the 7th November, 1966 resulting in seven deaths and many others having been injured.

Shri N. G. Ranga then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

(v) Four other adjournment motions on the subject given notice of by Sarvashri Prakash Vir Shastri, Yashpal Singh, Madhu Limaye, Ram Sewak Yadav and S. M. Banerjee, were barred.

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1265 in Gazette of India dated the 13th August, 1966, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of note given by the Ministry of External Affairs, New Delhi to the Embassy of China in India on the 4th November, 1966.

- (3) A copy of Proclamation issued by the President on the 1st November, 1966, revoking the Proclamation issued by him on the 5th July, 1966, in relation to the State of Punjab, published in Notification No. G.S.R. 1677 in Gazette of India dated the 1st November, 1966, under clause (3) of article 356 of the Constitution.
- (4) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1966, published in Notification No. G.S.R. 1493 in Gazette of India dated the 21st September, 1966, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (5) A copy of the Food Corporations (Ninth Amendment) Rules, 1966, published in Notification No. G.S.R. 1576 in Gazette of India dated the 15th October, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (6) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1966, published in Notification No. G.S.R. 1382 in Gazette of India dated the 9th September, 1966.
  - (ii) G.S.R. 1432 published in Gazette of India dated the 13th September, 1966.
  - (iii) The Gram Zone (Movement Control) Amendment Order, 1966, published in Notification No. G.S.R. 1438 in Gazette of India dated the 14th September, 1966.
  - (iv) The West Bengal Essential Commodities (Restrictions on Movement) Control Amendment Order, 1966, published in Notification No. G.S.R. 1435 in Gazette of India dated the 16th September, 1966.
  - (v) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1966, published in Notification No. G.S.R. 1504 in Gazette of India dated the 1st October, 1966.

[P.T.O.]

- (7) A copy each of the following Orders of the Delimitation Commission, making certain corrections in the Delimitation Commission's Order No. 6 dated the 26th March, 1966, relating to the State of Gujarat under sub-section (2) of section 11 of the Delimitation Commission Act, 1962:—
- (i) Order No. 6A published in Notification No. S.O. 2213 in Gazette of India dated the 20th July, 1966.
  - (ii) Order No. 6B published in Notification No. S.O. 2457 in Gazette of India dated the 13th August, 1966.
- (8) A copy of Notification S.R.O. No. 346/66 published in Kerala Gazette dated the 13th September, 1966, making certain amendments to the Kerala Motor Vehicles Taxation Rules, 1963, under sub-section (4) of section 24 of the Kerala Motor Vehicles Taxation Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (9) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
- (i) Notification No. 100/66/F. No. 68-334/66-Pub. published in Andaman and Nicobar Gazette dated the 12th August, 1966, making certain amendment to the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961.
  - (ii) Notification No. 130/66/F. No. 68-334/66-Pub. published in Andaman and Nicobar Gazette dated the 6th October, 1966, making certain amendment to Nicobar Islands Motor Vehicles Rules, 1939.
- (10) A copy of Notification S.R.O. No. 350/66 published in Kerala Gazette dated the 20th September, 1966, making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (11) A copy of Annual Report of the Indian Central Coconut Committee for the year 1964-65 (Hindi version).
- (12) A copy of Annual Report of the Indian Central Oilseeds Committee for the year 1964-65 (Hindi version).

(13) A copy of Annual Report of the Indian Central Arecanut Committee for the year 1964-65 (Hindi version).

(14) A copy of Notification No. G.S.R. 1622, published in Gazette of India dated the 20th October, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### **5. Intimation Re: Arrest of Member**

The Speaker informed the House of a communication, dated the 7th November, 1966, from the Sub-Divisional Magistrate, New Delhi, intimating that Swami Rameshwaranand, Member, Lok Sabha, was taken into custody under Sections 120B|395|188|147|148|149|307|332|436 I.P.C. and section 9 of the Punjab Security of State Act, on the 7th November, 1966 and remanded to judicial custody till the 20th November, 1966.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Ninety-seventh Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Statement by Minister**

The Minister of Transport, Aviation, Shipping and Tourism laid on the Table a statement regarding damage to ships caused by the Cyclone at Madras on the 3rd November, 1966.

#### **8. Motion under Rule 388**

Shri Hari Vishnu Kamath moved the following motion:—

“That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion to rescind the decisions given by the House on the 3rd November, 1966 in regard to the Fiftieth Report of the Business Advisory Committee be suspended.”

The following members took part in the debate:—

- (1) Shri Radhe Lal Vyas
- (2) Shri U. M. Trivedi
- (3) Shri A. K. Gopalan
- (4) Shri Diwan Chand Sharma
- (5) Sardar Kapur Singh
- (6) Shri P. K. Vasudevan Nair
- (7) Dr. Ram Manohar Lohia
- (8) Shri Kashi Ram Gupta

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- (9) Shri Prakash Vir Shastri
- (10) Shri Satya Narayan Sinha
- (11) Shri N. G. Ranga
- (12) Shri Hari Vishnu Kamath

On the motion the House divided, Ayes 45; Noes 121. The motion was accordingly negatived.

### **9. Statutory Resolution—Adopted**

Discussion on the following Resolution moved by Shri Jai Sukh Lal Hathi on the 7th November, 1966, continued:—

“That this House approves the continuance in force of the Proclamation dated 24th March, 1965, in relation to the State of Kerala, issued under article 356 of the Constitution by the Vice-President of India, discharging the functions of the President, for a further period of six months with effect from November 11, 1966.”

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Vishwa Nath Pandey
- (3) Shri Ram Sahai Tiwary
- (4) Dr. M. S. Aney

Shri Jai Sukh Lal Hathi replied to the debate.

The Resolution was adopted.

### **10. Motion Re: Joint Committee on Government Bill—Adopted**

#### *The Insecticides Bill, 1964.*

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Dr. Sushila Nayar.

The following members took part in the debate:—

- (1) Shri C. K. Bhattacharyya
- (2) Shri Shree Narayan Das
- (3) Shri P. G. Sen
- (4) Shri Raghunath Singh
- (5) Shri Narendrasingh Mahida
- (6) Shri P. Muthiah
- (7) Shri Braj Behari Mehrotra

Dr. Sushila Nayar replied to the debate.

The motion was adopted as follows:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to regulate the import manufacture, sale transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 26th July, 1966 and communicated to this House on the 28th July, 1966 and resolves that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Peter Alvares
- (2) Shri K. L. Balmiki
- (3) Shri Bibhuti Mishra
- (4) Shrimati Zohrabai Akbarbhai Chavda
- (5) Sardar Daljit Singh
- (6) Shri Ganapati Ram
- (7) Shri Ansar Harvani
- (8) Shri J. N. Hazarika
- (9) Shri S. Kandappan
- (10) Sardar Kapur Singh
- (11) Shri C. H. Mohammad Koya
- (12) Shri P. Kunhan
- (13) Shri Narendrasingh Mahida
- (14) Shri Inder J. Malhotra
- (15) Shri P. Maruthaiah
- (16) Shri Shiv Charan Mathur
- (17) Shri K. L. More
- (18) Shri P. K. Vasudevan Nair
- (19) Shrimati Sahodra Bai Rai
- (20) Chowdhary Ram Sewak
- (21) Shri J. Ramapathi Rao
- (22) Shri R. Surender Reddy
- (23) Dr. Sisir Kumar Saha
- (24) Shri C. Subramaniam
- (25) Shri Surya Prashad

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- (26) Shri Mohammad Tahir
- (27) Shri Dodda Thimmaiah
- (28) Shri Vishram Prasad
- (29) Shri Yudhvir Singh, and
- (30) Dr. Sushila Nayar.

This House further recommends to Rajya Sabha that the said Joint Committee be instructed to report by the 30th November, 1966."

#### 11. Government Bills—Passed

(i) *The Delhi Municipal Corporation (Validation of Electricity Tax) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri Narendrasingh Mahida
- (2) Shri Naval Prabhakar
- (3) Shri C. K. Bhattacharyya
- (4) Shri Shree Narayan Das

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

(ii) *The Companies (Second Amendment) Bill, 1965.*

The motion for consideration of the Bill was moved by Shri C. R. Pattabhi Raman.

The following members took part in the debate:—

- (1) Shri Narendrasingh Mahida
- (2) Shri V. B. Gandhi

Shri C. R. Pattabhi Raman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. R. Pattabhi Raman.

The motion was adopted and the Bill, as amended, was passed.

## 12. Motion under Rule 388

Shri C. R. Pattabhi Raman moved the following motion:—

“That the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Twenty-first Amendment) Bill, 1966, be suspended.”

The following members took part in the debate:—

- (1) Shri Shree Narayan Das
- (2) Shri Radhe Lal Vyas
- (3) Dr. M. S. Aney
- (4) Shri C. K. Bhattacharyya
- (5) Shri Narendrasingh Mahida
- (6) Shri G. S. Pathak

The motion was adopted in the following amended form:—

“That the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Representation of People (Amendment) Bill, 1966 as reported by the Joint Committee and the Constitution (Twenty-first Amendment) Bill, 1966, be suspended.”

[P.T.O.]

### 13. Government Bills—Under Consideration

The motions for consideration of the following Bills were moved by Shri G. S. Pathak:—

- (1) The Representation of People (Amendment) Bill, 1966, as reported by the Joint Committee.
- (2) The Constitution (Twenty-first Amendment) Bill, 1966.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 9, 1966/Kartika 18, 1888 (Saka)

No. 561

### 1. Starred Questions

Starred Questions Nos. 181—183, 185, 186 and 191 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 886—906, 908—993, 997—1020, 1022—1040, 1042 and 1044—1058 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Labour, Employment and Rehabilitation regarding Caltex Oil Company, Calcutta was orally answered and supplementary questions were also answered thereon.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the International Copyright (Fifth Amendment) Order, 1966, published in Notification No. S.O. 3157 in Gazette of India dated the 19th October, 1966, under section 43 of the Copyright Act, 1957.
- (2) A copy each of the following Notifications under sub-section (3) of section 37 of the Apprentices Act, 1961:—
  - (i) The Apprenticeship (Amendment) Rules, 1966, published in Notification No. G.S.R. 1538 in Gazette of India dated the 8th October, 1966.

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- (ii) The Apprenticeship (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 1580 in Gazette of India dated the 15th October, 1966.
- (3) A copy of the Payment of Wages (Manner of Recovery of Excess Deductions) Rules, 1966, published in Notification No. S.O. 3090 in Gazette of India dated the 15th October, 1966, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (4) A copy of the Mines (Amendment) Rules, 1966, published in Notification No. G.S.R. 1511 in Gazette of India dated the 1st October, 1966, under sub-section (7) of section 59 of the Mines Act, 1952.
- (5) A copy each of the following Notifications making certain amendments to Schedule III of the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 1536 published in Gazette of India dated the 8th October, 1966.
- (ii) G.S.R. 1596 published in Gazette of India dated the 15th October, 1966.
- (iii) G.S.R. 1597 published in Gazette of India dated the 15th October, 1966.
- (6) A copy of Notification No. G.S.R. 1593 published in Gazette of India dated the 15th October, 1966, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (7) A copy of the Kerala Essential Services (Maintenance) Ordinance, 1966 (No. 3 of 1966) promulgated by the Governor of Kerala on the 24th September, 1966, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (8) A copy of the Second Annual Report of the Central Vigilance Commission for the year 1965-66 together with a Memorandum explaining the reasons for non-acceptance by the Government of Commission's advice.

- (9) A copy each of two 'Declarations of Exemption' dated the 15th September, 1966, under section 6 of the Registration of Foreigners Act, 1939.

#### 5. Report of Public Accounts Committee

Shri R. R. Morarka presented the Fifty-ninth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1964-65 and Audit Report (Civil), 1966 relating to the Ministries of Education, Food, Agriculture, Community Development and Co-operation, Industry and Department of Social Welfare (Formerly Department of Social Security).

#### 6. Government Bills—under consideration

(i) *The Representation of the People (Amendment) Bill, 1966, as reported by the Joint Committee.*

(ii) *The Constitution (Twenty-first Amendment) Bill, 1966.*

Discussion on the motions for consideration of the Bills moved on the 8th November, 1966, continued.

An amendment for recommitting the Representation of the People (Amendment) Bill, 1966 to the Joint Committee was moved by Shri M. Muhammad Ismail.

The following members took part in the combined debate on the two Bills:—

- (1) Shri M. Muhammad Ismail
- (2) Shri N. C. Chatterjee
- (3) Shri Homi F. Daji
- (4) Shrimati Renuka Ray
- (5) Shri Kashi Nath Pandey
- (6) Shri R. Umanath
- (7) Shrimati Yashoda Reddy
- (8) Shri Madhu Limaye
- (9) Shri G. N. Dixit
- (10) Shri Era Sezhiyan
- (11) Shri Mahavir Tyagi
- (12) Shri Hari Vishnu Kamath
- (13) Sardar Amar Singh Saigal
- (14) Shri N. G. Ranga

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- (15) Shri M. L. Dwivedi
- (16) Dr. L. M. Singhvi
- (17) Shri Joachim Alva
- (18) Shri Narendrasingh Mahida (*Speech unfinished*).

The discussion was not concluded.

#### **7. Statements by Ministers**

(i) The Minister of State for Home Affairs made a further statement regarding certain incidents in New Delhi on the 7th November, 1966.

(ii) The Minister of Health and Family Planning made a statement regarding strike by nurses in Delhi hospitals.

#### **8. Calling Attention to Matter of Urgent Public Importance**

Shri S. M. Banerjee called the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the acute drought and scarcity conditions in Uttar Pradesh and Bihar.

The Minister of Food, Agriculture, Community Development and Co-operation made a statement in regard thereto.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 10, 1966/Kartika 19, 1888 (Saka)

No. 562

### 1. Starred Questions

Starred Questions Nos. 211—216 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1059—1140, 1151—1180, 1182—1188 and 1190—1208 were laid on the Table.

### 3. Adjournment Motions and Calling Attention to Matter of Urgent Public Importance

Notices of three adjournment motions and several Calling Attention Notices regarding the resignation of Shri Gulzarilal Nanda, Minister of Home Affairs, were taken up.

The Prime Minister made a statement on the subject.

[Lok Sabha adjourned at 12.30 P.M. and re-assembled at 1 P.M.]

The Speaker withheld his consent to the moving of adjournment motions.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Industrial Finance Corporation of India for the year ended the 30th June, 1966, along with the Statement showing the Assets and

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Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

- (2) A copy of the Public Debt (Annuity Deposit Certificates) Rules, 1966, published in Notification No. G.S.R. 1563 in Gazette of India dated the 8th October, 1966, under sub-section (3) of section 28 of the Public Debt Act, 1944.
- (3) A copy of Notification No. S.O. 2721 published in Gazette of India dated the 17th September, 1966, making certain amendment to Notification No. S.O. 2072 dated the 22nd July, 1963, under section 20 of the Emergency Risks (Factories) Insurance Act, 1962.
- (4) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1966, published in Notification No. S.O. 2840 in Gazette of India dated the 22nd September, 1966, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (5) A copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1966, published in Notification No. S.O. 2841 in Gazette of India dated the 22nd September, 1966, under sub-section (7) of section 3 of the Emergency Risks (Factories) Act, 1962.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) S.O. 3262 published in Gazette of India dated the 26th October, 1966.
  - (ii) G.S.R. 1656 published in Gazette of India dated the 29th October, 1966.
  - (iii) G.S.R. 1657 published in Gazette of India dated the 29th October, 1966.
  - (iv) G.S.R. 1658 published in Gazette of India dated the 29th October, 1966.
  - (v) G.S.R. 1659 published in Gazette of India dated the 29th October, 1966.
  - (vi) G.S.R. 1660 published in Gazette of India dated the 29th October, 1966.
  - (vii) G.S.R. 1691 published in Gazette of India dated the 5th November, 1966.
  - (viii) G.S.R. 1692 published in Gazette of India dated the 5th November, 1966.

- (7) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Ninety fifth Amendment Rules, 1966, published in Notification No. G.S.R. 1661 in Gazette of India dated the 29th October, 1966.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Ninety-sixth Amendment Rules, 1966, published in Notification No. G.S.R. 1662 in Gazette of India dated the 29th October, 1966.
  - (iii) The Customs and Central Excise Duties Export Drawback (General) Ninety-seventh Amendment Rules, 1966, published in Notification No. G.S.R. 1663 in Gazette of India dated the 29th October, 1966.
  - (iv) The Customs and Central Excise Duties Export Drawback (General) Ninety-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 1664 in Gazette of India dated the 29th October, 1966.
- (8) A copy of Notification S.R.O. No. 390/66 published in Kerala Gazette dated the 11th October, 1966, making certain amendment to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (9) A copy of the Kerala Municipal Corporations (Exceptions to Disqualification of Councillors) Rules, 1966, published in Notification S.R.O. No. 377/66 in Kerala Gazette dated the 4th October, 1966, under sub-section (5) of section 367 of the Kerala Municipal Corporations Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (10) A copy of the Naval Officers on the Retired List (Liability to Recall for Service) Regulations, 1966, published in Notification No. S.R.O. 229 in Gazette of India dated the 8th October, 1966, under section 185 of the Navy Act, 1957.

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- (11) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended 31st March, 1966, along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (12) A copy each of the following Notifications under sub-section 6 of section 3 of the Essential Commodities Act, 1955:—
- (i) The Textile Machinery (Production and Distribution) Control (Amendment) Order, 1966, published in Notification No. S.O. 2637 in Gazette of India dated the 3rd September, 1966.
  - (ii) The Textiles (Production by Knitting, Embroidery, Lace making and printing machines) Control (Amendment) Order, 1966, published in Notification No. S.O. 2638 in Gazette of India dated the 3rd September, 1966.
  - (iii) The Cotton Textiles (Export Control) (Amendment) Order, 1966, published in Notification No. S.O. 2640 in Gazette of India dated the 3rd September, 1966.
- (13) A copy of the Cardamom (Amendment) Rules, 1966, published in Notification No. G.S.R. 1510 in Gazette of India dated the 1st October, 1966, under sub-section (3) of section 33 of the Cardamom Act, 1965.

**5. Statement re: Supplementary demands for grants (General) for 1966-67**

Shri Sachindra Chaudhuri presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1966-67.

**6. Statement re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 14th November, 1966.

**7. Statements by Ministers**

(i) The Minister of State for Finance made a statement correcting the answer given on the 4th August, 1966 to Starred Question No. 249 regarding recovery from Messrs. Chaman Lal Brothers.

(ii) The Deputy Minister of Iron and Steel made a statement regarding proposals for cost reduction of Bokaro Steel Project.

## 8. Government Bill—Introduced

The Preventive Detention (Continuance) Bill, 1966.

The motion for leave to introduce the Bill moved by Shri Vidya Charan Shukla was opposed. On the motion the House divided, Ayes 165; Noes 18. The motion was accordingly adopted and the Bill was introduced.

## 9. Government Bills—Under Consideration

(i) *The Constitution (Twenty-first Amendment) Bill, 1966.*

(ii) *The Representation of the People (Amendment) Bill, 1966, as reported by the Joint Committee.*

Discussion on the motions for consideration of the Bills moved on the 8th November, 1966 and the amendment for recommitting the Representation of the People (Amendment) Bill, 1966 to the Joint Committee, moved on the 9th November, 1966, continued.

The following members took part in the combined debate on the two Bills:—

- (1) Shri Narendrasingh Mahida
- (2) Pandit K. C. Sharma
- (3) Shri M. Malaichami
- (4) Shri U. M. Trivedi
- (5) Shri Diwan Chand Sharma
- (6) Shri Radhe Lal Vyas

The discussion was not concluded.

## 10. Statement by Minister

The Minister of Commerce made a statement regarding the export duty on tea.

## 11. Motion Re: Ninety-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Shree Narayan Das moved the following motion:—

“That this House agrees with the Ninety-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th November, 1966.”

The motion was adopted.

[P.T.O.]

## 12. Private Members' Resolutions—Negatived

(i) Shri Era Sezhiyan concluded his speech on the following Resolution moved by him on the 2nd September, 1966:—

“This House is of opinion that the Government should provide sufficient financial assistance to the State Government of Madras for early implementation of a scheme to provide adequate supply of drinking water to the city of Madras.”

The following members took part in the debate:—

- (1) Shri Narendrasingh Mahida
- (2) Shri Ananda Nambiar
- (3) Shri V. B. Gandhi
- (4) Shri P. Muthiah
- (5) Shri Krishnan Manoharan
- (6) Shri M. Muhammad Ismail
- (7) Dr. Sushila Nayar

Shri Era Sezhiyan replied to the debate.

The Resolution was negatived.

(ii) Dr. Ranen Sen moved the following Resolution:—

“This House is of opinion that, in the interest of holding the price line, mobilising internal resources and checking speculation, immediate measures be taken for nationalisation of the private banks.”

Two substitute motions were moved by Sarvashri P. R. Chakraverti and Shree Narayan Das.

Two amendments were moved by Sarvashri Yashpal Singh and P. Muthiah.

The following members took part in the debate:—

- (1) Shri Amar Nath Vidyalkar
- (2) Shri Peter Alvares
- (3) Shri C. K. Bhattacharyya
- (4) Shri Yashpal Singh
- (5) Shri P. R. Chakraverti
- (6) Shri Sheo Narain
- (7) Shri S. M. Banerjee

- (8) Shri P. Venkatasubbaiah
- (9) Shri Shree Narayan Das
- (10) Shri Bali Ram Bhagat

Dr. Ranen Sen replied to the debate.

The substitute motion moved by Shri P. R. Chakraverti was negated.

The substitute motion moved by Shri Shree Narayan Das was withdrawn by leave of the House.

The amendment moved by Shri Yashpal Singh was negated.

The amendment moved by Shri P. Muthiah was withdrawn by leave of the House.

The Resolution was negated.

### **13. Private Member's Resolution—Under Consideration**

Shri Sinhasan Singh moved the following Resolution:—

“This House is of opinion that the recommendations made by the Administrative Reforms Commission in its interim report, which was laid on the Table of the House on the 1st November, 1966, be adopted by the Government in its entirety and necessary steps taken to enact a law accordingly to implement the said recommendations expeditiously.”

His speech was not concluded.

### **14. Half-an-hour discussion on matters arising out of answers to question**

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 3rd November, 1966 to Unstarred Question No. 269 regarding raid on Shri Chagganlal Godavat of Rajasthan.

Shri Sachindra Chaudhuri replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 14, 1966/Kartika 23, 1888 (Saka)

No. 563

### 1. Starred Questions

Starred Questions Nos. 241, 242, 244—246 and 248 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1209—1283, 1285—1296, 1298 and 1299 were laid on the Table.

### 3. Adjournment Motion

Shri Madhu Limaye asked for leave of the House to the moving of an adjournment motion regarding the railway accident near Sili-guri. On objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

### 4. Statements by Ministers

(i) The Minister of State for Railways made a statement regarding derailment of Military Special No. SP 987 between Sivok and Pilanshat stations of the Northeast Frontier Railway on the 11th November, 1966.

(ii) The Minister of Industry laid on the Table a statement regarding the liberalisation of the Industrial Licensing Policy.

### 5. Government Bill—Introduced

The Produce Cess (Amendment) Bill, 1966.

[P.T.O.]

## 6. Government Bills—Passed

(i) *The Metal Corporation of India (Acquisition of Undertaking) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri S. K. Dey.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri V. B. Gandhi
- (3) Dr. L. M. Singhvi
- (4) Shri Narendrasingh Mahida
- (5) Sardar Amar Singh Saigal

Shri S. K. Dey replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 18 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Dey, The motion was adopted and the Bill was passed.

(ii) *The Companies (Amendment) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri G. S. Pathak.

The following members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri V. B. Gandhi
- (3) Shri S. M. Banerjee
- (4) Shri G. N. Dixit

(Lok Sabha adjourned at 3-05 P.M. and re-assembled at 3-36 P.M.)

- (5) Shri Narendrasingh Mahida
- (6) Shri M. P. Shinkre

Shri G. S. Pathak replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri G. S. Pathak.

The motion was adopted and the Bill, as amended, was passed.

#### 7. Government Bill—Under Consideration

*The Employees' State Insurance (Amendment) Bill, 1965.*

The motion for consideration of the Bill was moved by Shri Shah Nawaz Khan.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Kashi Nath Pandey
- (3) Shri Dinen Bhattacharya
- (4) Shri C. K. Bhattacharyya
- (5) Shri Narendrasingh Mahida (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, November 15, 1966/Kartika 24, 1888 (Saka)*

No. 564

### 1. Starred Questions

Starred Questions Nos. 271, 272 and 274—277 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1300—1321, 1323—1369 and 1371—1402 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Cost Accounting Records (Cement) Rules, 1966, published in Notification No. G.S.R. 1402 in Gazette of India dated the 17th September, 1966, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of the Aircraft (Fourth Amendment) Rules, 1966, published in Notification No. G.S.R. 1608 in Gazette of India dated the 22nd October, 1966, under section 14-A of the Aircraft Act, 1934, together with an explanatory note.
- (3) A copy of Notification No. 132/66/F. No. 68-291/~~64-66~~-Pub. published in Andaman and Nicobar Gazette dated the 17th October, 1965, making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

[P.T.O.]

- (4) A copy of the Multi-Unit Cooperative Societies (Amendment) Rules 1966, published in Notification No. G.S.R. 1552 in Gazette of India dated the 8th October, 1966, under sub-section (2) of section 6 of the Multi-Unit Cooperative Societies Act, 1942.
- (5) A copy each of the following Notifications making certain amendments to the Kerala State Agricultural Loan Rules, 1962, under sub-section (3) of section 9 of the Kerala Agriculturist's Loans Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 371/65 published in Kerala Gazette dated the 5th October, 1965.
  - (ii) S.R.O. No. 387/65 published in Kerala Gazette dated the 26th October, 1965.
  - (iii) Notification No. G.O. (P) 577/65/Agri. published in Kerala Gazette dated the 26th October, 1965.
  - (iv) S.R.O. No. 1/66 published in Kerala Gazette dated the 4th January, 1966.
  - (v) S.R.O. No. 104/66 published in Kerala Gazette dated the 8th March, 1966.
  - (vi) S.R.O. No. 105/66 published in Kerala Gazette dated the 8th March, 1966.
  - (vii) S.R.O. 238/66 published in Kerala Gazette dated the 21st June, 1966.
  - (viii) S.R.O. No. 251/66 published in Kerala Gazette dated the 12th July, 1966.
  - (ix) S.R.O. No. 314/66 published in Kerala Gazette dated the 16th August, 1966.
  - (x) S.R.O. No. 344/66 published in Kerala Gazette dated the 13th September, 1966.
  - (xi) S.R.O. No. 347/66 published in Kerala Gazette dated the 20th September, 1966.
- (6) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (ix) of item (5) above.

(7) A copy each of the following Notifications making certain amendments to the Kerala Land Assignment Rules, 1964, under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 380/66 published in Kerala Gazette dated the 11th October, 1966.
  - (ii) S.R.O. No. 381/66 published in Kerala Gazette dated the 11th October, 1966.
  - (iii) S.R.O. No. 383/66 published in Kerala Gazette dated the 11th October, 1966.
- (8) A copy of Notification S.R.O. No. 354/66 published in Kerala Gazette dated the 20th September, 1966, making certain amendment to the Kerala Land Development Schemes Rules, 1964, under sub-section (2) of section 33 of the Kerala Land Development Act, 1964, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

#### **4. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Sixtieth Report of the Public Accounts Committee on Para 57 of Audit Report (Civil), 1966—Excess payment and avoidable expenditure relating to the Ministry of Home Affairs.

#### **5. Motion Under Rule 109**

Shri Satya Narayan Sinha moved the following motion:—

“That the debate on the Constitution (Twenty-first Amendment) Bill, 1966, and the Representation of the People (Amendment) Bill, 1966, be adjourned.”

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri H. N. Mukerjee
- (3) Shri U. M. Trivedi
- (4) Shri Hari Vishnu Kamath

[P.T.O.]

- (5) Shri S. M. Banerjee
- (6) Shri Kashi Ram Gupta
- (7) Shri Kishen Pattnayak
- (8) Shri Mani Ram Bagri
- (9) Shri Satya Narayan Sinha
- (10) Shri G. S. Pathak

On the motion the House divided, Ayes 153; Noes 30.

The motion was accordingly adopted.

#### 6. Government Bill—Passed

*The Employees' State Insurance (Amendment) Bill, 1965.*

Discussion on the motion for consideration of the Bill moved on the 14th November, 1966, continued.

The following members took part in the debate:—

- (1) Shri Narendrasingh Mahida
- (2) Dr. G. S. Melkote
- (3) Shri Mohan Swarup

Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 40 were adopted.

Clause 41 was adopted, as amended.

Clauses 42 and 43 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shah Nawaz Khan.

The following members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri S. M. Banerjee
- (3) Shri Jagjivan Ram

The motion was adopted and the Bill, as amended, was passed.

## 7. Motion

Shri Bhakt Darshan moved the following motion:—

“That the debate on the motion, ‘That the Bill further to amend the Banaras Hindu University Act, 1915, as passed by Rajya Sabha, be taken into consideration’, which was adjourned on the 25th November, 1965, be resumed now.”

The motion was adopted.

## 8. Government Bill—Under Consideration

*The Banaras Hindu University (Amendment) Bill, 1965, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 24th November, 1965, was resumed.

The following members took part in the debate:—

- (1) Shri Sinhasan Singh
- (2) Shri Raghunath Singh
- (3) Shri Yashpal Singh
- (4) Shri Bal Krishna Singh
- (5) Shri Sumat Prasad
- (6) Shri N. C. Chatterjee
- (7) Shri Bakar Ali Mirza
- (8) Shri P. Muthiah
- (9) Shri Narendrasingh Mahida

Shri M. C. Chagla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 5 were omitted.

Clauses 4, 6 to 15, 18, 19 and 21 to 24 were adopted.

Clauses 3, 16, 17, 20 and 25 were adopted, as amended.

Consideration of the Schedule was taken up but not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 16, 1966/Kartika 25, 1888 (Saka)

No. 565

### 1. Starred Questions

Starred Questions Nos. 303—307, 309 and 310 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1403—1556 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Kishen Pattnayak called the attention of the Minister of Home Affairs to the ban on proposed Students' National March in Delhi on the 18th November, 1966.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Suspension of Member

Shri Jaganath Rao moved that Shri Mani Ram Bagri be suspended from the service of the House for ten days.

On the motion the House divided, Ayes 118; Noes 34. The motion was accordingly adopted.

(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 1-46 P.M.).

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1966, published in Notification No. G.S.R. 1646 in Gazette of India dated the 29th October, 1966, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
  - (i) The Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1539 in Gazette of India dated the 8th October, 1966.
  - (ii) The Rajasthan Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1541 in Gazette of India dated the 8th October, 1966.
  - (iii) The Assam Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1542 in Gazette of India dated the 8th October, 1966.
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 1500 published in Gazette of India dated the 1st October, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
  - (ii) The All India Services (Medical Attendance) Amendment Rules, 1966, published in Notification No. G.S.R. 1632 in Gazette of India dated the 29th October, 1966.
  - (iii) The All India Services (Leave) Amendment Rules, 1966, published in Notification No. G.S.R. 1633 in Gazette of India dated the 29th October, 1966.
- (4) A copy of Notification G.O. Ms. No. 341/66 published in Kerala Gazette dated the 6th September, 1966, making certain amendment to rules issued under the payment of Salaries and Allowances Act, 1951, under sub-section (2) of section 10 of the said Act, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (5) A copy of Notification G.O. (P) No. 391 published in Kerala Gazette dated the 11th October, 1966, making certain amendments to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala, together with a Memorandum explaining the reasons for the amendment of the Regulations.

#### **6. Intimation Re: Arrest of Member**

The Deputy Speaker informed the House that the Speaker had received a communication, dated the 16th November, 1966, from the Sub-Divisional Magistrate, New Delhi, intimating that Dr. Ram Manohar Lohia, Member, Lok Sabha, was taken into custody under section 107 Criminal Procedure Code and was remanded to judicial custody till the 28th November, 1966 having failed to execute a bail bond in the sum of Rs. 25,000 with two sureties in like amount.

#### **7. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 10th November, 1966, Rajya Sabha agreed to the amendments made by Lok Sabha in the Beedi and Cigar Workers (Conditions of Employment) Bill, 1966, on the 1st November, 1966.
- (ii) That at its sitting held on the 14th November, 1966, Rajya Sabha concurred in the recommendation of Lok Sabha that the Joint Committee of the Houses on the Insecticides Bill, 1964, be instructed to report by the 30th November, 1966.
- (iii) That at its sitting held on the 14th November, 1966, Rajya Sabha passed the Police-Forces (Restriction of Rights) Bill, 1966.

#### **8. Bill passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Police-Forces (Restriction of Rights) Bill, 1966, as passed by Rajya Sabha.

#### **9. Report of Committee on Private Members' Bills and Resolutions**

Shrimati Sahodra Bai Rai presented the Ninety-eighth Report of the Committee on Private Member's Bills and Resolutions.

[P.T.O.]

#### 10. Statement by Minister

The Minister of State for External Affairs laid on the Table a statement on the outcome of Prime Minister's talks with the Under-ground Naga Delegation.

#### 11. Government Bills—Passed

(i) *The Banaras Hindu University (Amendment) Bill, 1965, as passed by Rajya Sabha.*

Clause-by-Clause consideration of the Bill continued.

The Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri M. C. Chagla. Certain consequential amendments to Clause 3 and the Schedule were adopted.

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Shri Bal Krishna Singh
- (3) Shri Krishnapal Singh
- (4) Shri Sham Lal Saraf
- (5) Shri Sarjoo Pandey
- (6) Shri M. C. Chagla

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Jawaharlal Nehru University Bill, 1965, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri M. C. Chagla.

The following members took part in the debate:—

- (1) Shri K. Hanumanthaiya
- (2) Shri Krishnapal Singh
- (3) Shri Raghunath Singh
- (4) Shri Sidheshwar Prasad
- (5) Shri Sarjoo Pandey
- (6) Shri P. Muthiah
- (7) Shri Vishwa Nath Pandey

- (8) Shri Priya Gupta
- (9) Shri Sheo Narain
- (10) Shri Prakash Vir Shastri
- (11) Shri S. Kandappan
- (12) Shri Yashpal Singh

Shri M. C. Chagla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 26 and the First Schedule were adopted

Clause 27 and the Second Schedule were adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri M. C. Chagla.

The motion was adopted and the Bill, as amended, was passed.

## 12. The Railway Budget

The following items of business were taken up together:—

- (i) Supplementary Demand for Grant in respect of the Budget (Railways) for 1966-67.
- (ii) Demands for Excess Grants in respect of the Budget (Railways) for 1963-64.

Two cut motions in respect of the Supplementary Demand for Grant (Railways) for 1966-67 were ruled out of order.

The discussion was not concluded.

## 13. Half-An-Hour Discussion on Matters arising out of Answers to Question

Shri S. N. Chaturvedi raised a half-an-hour discussion on points arising out of the answer given on the 4th August, 1966 to Unstarred Question No. 1360 regarding Income-tax appeals in Agra.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 17, 1966/Kartika 26, 1988 (Saka)

No. 566

### 1. Starred Questions

Starred Questions Nos. 331, 333, 334—337 and 339 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1658—1660, 1661—1665, 1637—1646, 1648—1675, 1677 and 1679 were laid on the Table.

### 3. Calling attention to Matters of Urgent Public Importance

(i) Shri Yashpal Singh called the attention of the Minister of Railways to the reported protest by the Defence authorities of Eastern zone against mismanagement of the railways in that area.

The Minister of State for Railways made a statement in regard thereto.

\* (ii) Shri N. G. Banga called the attention of the Minister of Home Affairs to the reported promulgation of orders conferring powers on the Delhi Police to shoot at sight any person indulging in arson and looting.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Customs and Central Excise Duties Export Drawback (General) Ninety-fourth Amendment Rules, 1966, published in Notification No. G.S.R. 1889 in Gazette of India dated the 5th November, 1966, under section 159 of the Customs Act, 1962 and section 88 of the Central Excises and Salt Act, 1944.

\*Was taken up at 4-05 P.M.

[P.T.O.]

- (2) A copy of Notification No. G.S.R. 1690 published in Gazette of India dated the 5th November, 1966, under section 159 of the Customs Act, 1962.
- (3) A copy of the Indian Aircraft (Public Health) Amendment Rules, 1966, published in Notification No. S.O. 2741 in Gazette of India dated the 17th September, 1966, under section 14A of the Aircraft Act, 1934.

#### **5. Intimations Re: arrest of Members**

(i) The Speaker informed the House of a communication, dated the 16th November, 1966, from the Superintendent, Central Jail, New Delhi, intimating that Dr. Ram Manohar Lohia, Member, Lok Sabha, was admitted to the Central Jail, New Delhi on the night of the 15th/16th November, 1966, under sections 107/150, Criminal Procedure Code, by the court of the Sub-Divisional Magistrate, New Delhi.

(ii) The Speaker also informed the House of a further communication dated the 17th November, 1966 received from the Sub-Divisional Magistrate, New Delhi, intimating that soon after his arrest Dr. Ram Manohar Lohia was produced before him and on his failure to furnish the security he was remanded to judicial custody and lodged in Tihar Jail, New Delhi. The arrest was effected under section 114 of the Criminal Procedure Code. He was taken into custody under sections 107/150, Criminal Procedure Code, as there was apprehension of breach of public peace on account of his open advocacy that students should defy orders under section 144, Criminal Procedure Code.

The Sub-Divisional Magistrate regretted omission to give these details in his earlier communication and tendered unqualified apology for the inconvenience caused to the Speaker and the Members.

(iii) The Speaker informed the House of a telegram, dated the 16th November, 1966 from the Deputy Superintendent of Police, Barabanki, intimating that Shri Ram Sewak Yadav, Member, Lok Sabha, was arrested under sections 151/107/117, Criminal Procedure Code on the 16th November, 1966 at 6-20 P.M. at Haidergarh Police Station, Lonikatra, District Barabanki.

#### **6. Presentation of Petition**

Shri M. L. Dwivedi presented a petition signed by a petitioner, relating to the Punjab Municipal (Delhi Amendment) Bill, 1966.

#### **7. Personal Explanation under Rule 357**

Shri Kamalnayan Bajaj made a personal explanation regarding reference made by certain members in the House about his presence at the demonstration held in New Delhi on the 7th November, 1966.

## 8. The Railway Budget

Combined discussion on the following items of business concluded.

- (i) Supplementary Demand for Grant in respect of the Budget (Railways) for 1966-67.
- (ii) Demands for Excess Grants in respect of the Budget (Railways) for 1963-64.

The following Supplementary Demand for Grant (Railways) for 1966-67, was voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
14	Construction of New Lines	1,000

The following Demands for Excess Grants (Railways) for 1963-64, were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
3	Revenue—Payments to worked lines and Others	1,033
5	Revenue—Working Expenses—Repairs and Maintenance	30,00,285
7	Revenue—Working Expenses—Operation (Fuel)	30,84,805
8	Revenue—Working Expenses—Operation other than staff and fuel	60,17,172
12	Payments to General Revenues	91,90,396
14	Construction of New Lines	78,86,806
15	Open Line Works—Additional and Replacements	7,26,36,901
16	Open Line Works—Development Fund	19,50,965
18	Revenue—Appropriation to Development Fund	11,48,54,317

## 9. The Kerala Budget

The following items of business were taken up together:—

- (i) Supplementary Demands for Grants in respect of the Budget (Kerala) for 1966-67. (Presented on the 1st August, 1966).
- (ii) Supplementary Demands for Grants in respect of the Budget (Kerala) for 1966-67. (Presented on the 7th November, 1966).

(iii) Demands for Excess Grants in respect of the Budget (Kerala) for 1962-63.

(iv) Demands for Excess Grants in respect of the Budget (Kerala) for 1963-64.

Four cut motions in respect of Supplementary Demands for Grants (Kerala) for 1966-67 (presented on the 1st August, 1966), were moved.

Ten cut motions in respect of Supplementary Demands for Grants (Kerala) for 1966-67 (presented on the 7th November, 1966), were ruled out of order.

Eight cut motions in respect of Demands for Excess Grants (Kerala) for 1962-63, were moved.

Six cut motions in respect of Demands for Excess Grants (Kerala) for 1963-64, were moved.

The discussion was not concluded.

#### 10. Motion

Discussion on the following motion moved by Shri Yashpal Singh on the 30th November, 1965, continued.

"That this House takes note of the First Annual Report of the Central Vigilance Commission, laid on the Table of the House on the 30th August, 1965."

The following members took part in the debate:—

- (1) Shri Sidheshwar Prasad
- (2) Shri N. C. Chatterjee
- (3) Shri Diwan Chand Sharma
- (4) Shri Kashi Ram Gupta
- (5) Shri Mahavir Tyagi (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Friday, November 18, 1966/Kartika 27, 1888 (Saka)*

No. 567

### 1. Starred Questions

Starred Questions Nos. 362, 364, 365 and 368—373 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1681—1694, 1696—1703, 1705—1751 and 1753—1910 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Vishwa Nath Pandey called the attention of the Minister of Home Affairs to the reported recent raid and looting of Gharamura Bazar in Cachar District, Assam by armed Mizo rebels.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Paper laid on the Table

A copy of the Annual Report of the Trade Marks Registry for the year ending the 31st March, 1966, was laid on the Table under section 126 of the Trade and Merchandise Marks Act, 1958.

### 5. Intimation Re: Arrest of Member

The Speaker informed the House of a communication, dated the 17th November, 1966 from the Sub-Divisional Magistrate, New Delhi, intimating that Shri Mani Ram Bagri, Member, Lok Sabha, was arrested on the 17th November, 1966 at about 6 P.M. under sections

[P.T.O.]

107/150, Code of Criminal Procedure, on the basis of the police report that he had exhorted students to take out procession to Parliament Street in contravention of section 144, Criminal Procedure Code. The Member was produced before him in New Delhi courts and on his failure to produce the security demanded, that is, two sureties of Rs. 25,000/- each with a bail bond in the like amount, he was remanded to judicial custody till the 28th November, 1966 and lodged in Tihar Jail, Delhi.

#### **6. Suspension of Member**

Shri Satya Narayan Sinha moved that Shri Kishen Pattnayak be suspended from the service of the House for ten days.

On the motion the House divided, Ayes 138; Noes 29. The motion was accordingly adopted.

#### **7. Papers Relating to Estimates Committee—Laid on the Table**

(i) The Minutes of sittings relating to Hundred and third Report of the Estimates Committee on the Ministry of Education—C.S.I.R.—National Physical Laboratory, were laid on the Table.

(ii) The Minutes of sittings relating to Hundred and fourth Report of the Estimates Committee on the Ministry of Education—C.S.I.R.—Central Electronics Engineering Research Institute, were laid on the Table.

(iii) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-seventh Report of the Estimates Committee which were not furnished by Government in time for inclusion in the Report, was laid on the table.

#### **8. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Sixty-first Report of the Public Accounts Committee on Para 147(ii) of Audit Report (Civil), 1966, relating to the Ministry of Education regarding Misuse of Grants given to the Rajasthan Mahila Vidyalaya, Udaipur for the construction of a Women's Hostel etc.

#### **9. Statement Re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 21st November, 1966.

## 10. Government Bills—Introduced

- (1) The Appropriation (Railways) No. 3 Bill, 1966.
- (2) The Appropriation (Railways) No. 4 Bill, 1966.

## 11. The Kerala Budget

Combined discussion on the following items of business concluded.

(i) Supplementary Demands for Grants in respect of the Budget (Kerala) for 1966-67. (Presented on the 1st August, 1966).

(ii) Supplementary Demands for Grants in respect of the Budget (Kerala) for 1966-67. (Presented on the 7th November, 1966).

(iii) Demands for Excess Grants in respect of the Budget (Kerala) for 1962-63.

(iv) Demands for Excess Grants in respect of the Budget (Kerala) for 1963-64.

The cut motions in respect of Supplementary Demands for Grants (Kerala) for 1966-67 (presented on the 1st August, 1966) moved on the 17th November, 1966, were negatived.

The following Supplementary Demands for Grants in respect of the Budget (Kerala) for 1966-67 (presented on the 1st August, 1966), were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	I. EXPENDITURE MET FROM REVENUE :	
XXX.	Harijan Welfare	9,00,000
XL.	Miscellaneous	6,82,400
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES :	
XLV.	Capital Outlay on Industrial and Economic Development	15,85,500
L.	Capital Outlay on Transport Schemes	1,08,500
LV.	Loans and Advances by the Government	41,00,000

[P.T.O

The following Supplementary Demands for Grants in respect of the Budget (Kerala) for 1966-67 (presented on the 7th November, 1966), were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
I. EXPENDITURE MET FROM REVENUE :		Rs.
XVI.	University Education	300
XVII.	General Education	30,000
XIX.	Medical	1,00,000
XXV.	Animal Husbandry	100
XXVI.	Co-operation	80,000
XXVII.	Industries	10,000
XXXII.	Irrigation	100
II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES:		
XLIII.	Capital Outlay on Public Health	100
XLV.	Capital Outlay on Industrial and Economic Development	48,11,600
XLVI.	Capital Outlay on Irrigation	30,00,000
XLVII.	Capital Outlay on Public Works	300
LV.	Loan and Advances by the Government	9,77,000

The cut motions in respect of Demands for Excess Grants (Kerala) for 1962-63, moved on the 17th November, 1966, were negatived.

The following Demands for Excess Grants in respect of the Budget (Kerala) for 1962-63, were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
I. EXPENDITURE MET FROM REVENUE :		Rs.
I.	Agricultural Income Tax and Sales Tax	68,421
XII.	Jails	1,39,707
XXI.	Public Health Engineering	35,05,960
XXXII.	Irrigation	5,64,780
XXXIII.	Public Works	8,53,463
XXXV.	Transport Schemes	1,27,768
XXXVII.	Pensions	5,98,191
II. EXPENDITURE MET FROM CAPITAL :		
XLV.	Capital Outlay on Irrigation	67,73,571
LI.	Commuted Value of Pensions	76,183

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 21, 1966/Kartika 30, 1888 (Saka)

No. 568

### 1. Obituary Reference

The Speaker and Shri Satya Narayan Sinha made references to the passing away of Shri Mohit Kumar Maitra, who was a member of the First Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Question Nos. 391, 393 and 394—397 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1911—1995, 1997—2010 and 2010-A—2010-E were laid on the Table.

A statement by the Minister of Defence correcting the reply given on the 9th May, 1966 to Unstarred Question No. 5006 regarding explosion in Ordnance Factory at Kirkee was also laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Railways regarding Attempt to Derail I Dn. A. T. Mail was orally answered and supplementary question were also answered thereon.

### 5. Intimations Rs: Arrest and Release of Member

The Speaker informed the House that a formal detailed communication dated the 17th November, 1966, had been received from the Superintendent of Police, Barabanki, regarding the arrest of Shri Ram Sewak Yadav, Member, Lok Sabha and that a telegram had also been received from the District Magistrate, Barabanki, intimating the release on bail of the said Member.

[P.T.O.]

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Conduct of Elections (Amendment) Rules, 1966, published in Notification No. S.O. 3450 in Gazette of India dated the 10th November, 1966, under sub-section (3) of section 169 of the Representation of the People, Act, 1951.
- (2) A copy of the Statistical information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1965 to 30th September, 1966.

## 7. Statements by Ministers

(i) The Minister of External Affairs made a statement on the Prime Minister's visit to Nepal in October, 1966.

(ii) The Minister of Finance made a statement regarding the legislative measures proposed for providing income-tax relief to industry.

## 8. Government Bills—Introduced

- (1) The Goa, Daman and Diu (Opinion Poll) Bill, 1966.

The motion for leave to introduce the Bill moved by Shri Vidya Charan Shukla was opposed. The motion was adopted and the Bill was introduced.

- (2) The Kerala Appropriation (No. 3) Bill, 1966.
- (3) The Kerala Appropriation (No. 4) Bill, 1966.
- (4) The Kerala Appropriation (No. 5) Bill, 1966.

## 9. Government Bills—Passed

- (i) *The Appropriation (Railways) No. 3 Bill, 1966.*

The motion for consideration of the Bill was moved by Shri S. K. Patil.

Shri U. M. Trivedi took part in the debate.

Shri S. K. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil. The motion was adopted and the Bill was passed.

(ii) *The Appropriation (Railways) No. 4 Bill, 1966.*

The motion for consideration of the Bill was moved by Shri S. K. Patil.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil. The motion was adopted and the Bill was passed.

#### 10. The General Budget

Combined discussion on the following items of business concluded.

(i) Supplementary Demands for Grants in respect of the Budget (General) for 1966-67.

(ii) Demands for Excess Grants in respect of the Budget (General) for 1963-64.

The following Supplementary Demands for Grants in respect of the Budget (General) for 1966-67, were voted in full:—

No. of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	<b>I. EXPENDITURE MET FROM REVENUE :</b>	
	<b>MINISTRY OF COMMERCE</b>	
2	Foreign Trade . . . . .	24,00,00,000
	<b>MINISTRY OF EXTERNAL AFFAIRS</b>	
16	External Affairs . . . . .	67,00,000

[P.T.O.]

No. of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	<b>MINISTRY OF HEALTH AND FAMILY PLANNING</b>	
41	Ministry of Health and Family Planning	5,60,000
	<b>MINISTRY OF HOME AFFAIRS</b>	
52	Delhi . . . . .	5,00,000
52-A	Chandigarh . . . . .	1,67,25,000
53	Andaman and Nicobar Islands . . . . .	24,25,000
	<b>MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION</b>	
72	Labour and Employment . . . . .	1,000
	<b>MINISTRY OF SUPPLY, TECHNICAL DEVELOPMENT AND MATERIALS PLANNING</b>	
84	Supplies and Disposals; . . . . .	43,19,000
	<b>DEPARTMENT OF ATOMIC ENERGY</b>	
99	Atomic Energy Research . . . . .	43,00,000
	<b>LOK SABHA</b>	
110	Other Revenue Expenditure of Lok Sabha . . . . .	25,000
	<b>II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES:</b>	
	<b>MINISTRY OF FINANCE</b>	
117	Capital Outlay on Currency and Coinage . . . . .	2,54,65,000
119	Capital Outlay on Kolar Gold Mines . . . . .	28,47,000
123	Loans and Advances by the Central Government . . . . .	1,07,00,00,000
	<b>MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION</b>	
125	Purchase of Foodgrains . . . . .	2,09,56,00,000
126	Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Co-operation . . . . .	1,00,69,88,000
	<b>MINISTRY OF HOME AFFAIRS</b>	
128	Capital Outlay of the Ministry of Home Affairs . . . . .	1,26,88,000
	<b>MINISTRY OF INDUSTRY</b>	
129	Capital Outlay of the Ministry of Industry . . . . .	1,000
	<b>MINISTRY OF IRRIGATION AND POWER</b>	
133	Other Capital Outlay of the Ministry of Irrigation and Power . . . . .	4,43,41,000
	<b>DEPARTMENT OF ATOMIC ENERGY</b>	
144	Capital Outlay of the Department of Atomic Energy . . . . .	5,00,00,000

The following Demands for Excess Grants in respect of the Budget (General) for 1963-64, were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
<b>I. EXPENDITURE MET FROM REVENUE:</b>		
4	Commercial Intelligence and Statistics . . . . .	1,66,390
6	Ministry of Community Development and Co-operation . . . . .	45,814
7	Community Development Projects, National Extension Service and Co-operation . . . . .	1,22,890
9	Defence Services—Effective . . . . .	4,44,24,363
21	Dadra and Nagar Haveli Area . . . . .	4,253
26	Union Excise Duties . . . . .	13,00,578
28	Stamps . . . . .	5,48,807
37	Planning Commission . . . . .	28,124
42	Agriculture . . . . .	10,93,725
72	Chief Inspector of Mines . . . . .	1,985
80	Other Revenue Expenditure of the Ministry of Mines and Fuel . . . . .	1,02,26,244
82	Archaeology . . . . .	58,271
92	Central Road Fund . . . . .	2,69,449
93	Communications (Including National Highways) . . . . .	25,82,479
96	Aviation . . . . .	48,32,006
97	Overseas Communications Service . . . . .	31,457
102	Public Works . . . . .	66,66,188
<b>II. EXPENDITURE MET FROM CAPITAL :</b>		
124	Other Capital Outlay of the Ministry of Finance . . . . .	9,344
139	Capital Outlay on Roads . . . . .	70,17,185
145	Delhi Capital Outlay . . . . .	12,74,701

**11. Government Bill—Under Consideration**

The Preventive Detention (Continuance) Bill, 1966.

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

[P.T.O.]

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th November, 1966, was moved by ~~Shri S. M. Banerjee.~~

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 2nd December, 1966, was moved by ~~Shri Vishwa Nath Pandey.~~

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri Indrajit Gupta
- (3) Shri R. K. Khadiikar
- (4) Shri R. S. Pandey
- (5) Shri U. M. Trivedi
- (6) Shri J. B. Kripalani
- (7) Shri Bakar Ali Mirza
- (8) Shri Ram Sewak Yadav
- (9) Shri Sham Lal Saraf
- (10) Shri G. N. Dixit
- (11) Shri N. C. Chatterjee

The discussion was not concluded.

**12. Half-An-Hour Discussion on Matters arising out of Answers to Question**

Shri P. K. Vasudevan Nair raised a half-an-hour discussion on points arising out of the answer given on the 4th November, 1966 to Unstarred Question No. 537 regarding import of copra.

Shri P. Govinda Menon replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd November, 1966).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, November 22, 1966/Agrahayana 1, 1888 (Saka).*

No. 569

### 1. Starred Questions

Starred Question Nos. 421—426 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2011—2028, 2030, 2032—2078 and 2080—2087 were laid on the Table.

### 3. Question of Privilege

The Speaker informed the House of a letter of regret dated the 10th November, 1966, received from the Editor of the Hindustan Times regarding the question of privilege raised by Shri K. D. Malaviya on the 10th November, 1966 against the said newspaper for having published certain expunged portions of the proceedings of the House.

The House agreed that the Editor of the Hindustan Times should be asked to publish the regret on the front page of the newspaper stating specifically that the impunged remarks were in respect of Shri K. D. Malaviya.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the India Tourism Corporation Amalgamation Order, 1966, published in Notification No. S.O. 2852 in Gazette of India dated the 1st October, 1966, under sub-section (5) of section 396 of the Companies Act, 1956.

[P.T.O.]

- (2) A statement regarding the conclusions reached at the Chief Ministers' Conference, held in New Delhi on the 16th November, 1966.
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1966, published in Notification No. G.S.R. 1725 in Gazette of India dated the 8th November, 1966.
  - (ii) The Roller Mills Wheat Products (Price Control) Amendment Order, 1966, published in Notification No. G.S.R. 1757 in Gazette of India dated the 10th November, 1966.
  - (iii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control Amendment Order, 1966, published in Notification No. G.S.R. 1758 in Gazette of India dated the 10th November, 1966.
- (4) A copy of Notification No. G.S.R. 1543 published in Gazette of India dated the 8th October, 1966, under sub-section (3) of section 620A of the Companies Act, 1956.
- (5) A copy of the Annual Report of the Indian Council of Agricultural Research, New Delhi for the year 1964-65.
- (6) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (a) (i) Report (1966) of the Tariff Commission on the continuance of protection to the Sericulture Industry.
  - (ii) Government Resolution No. 11(1)-Tar/66, dated the 19th November, 1966.
  - (b) (i) Report (1966) of the Tariff Commission on the review of protection to the Antimony Industry.
  - (ii) Government Resolution No. 2(1)-Tar/66, dated the 19th November, 1966.
  - (iii) Statement showing the reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.

- (c) (i) Report (1966) of the Tariff Commission on the continuance of protection to the A. C. S. R.—(Aluminium Conductor Steel Re-inforced) and A. A. C. (All Aluminium Conductor) Industry.
- (ii) Government Resolution No. 13(1)-Tar/66, dated the 19th November, 1966.
- (iii) Statement showing the reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.
- (d) (i) Report (1966) of the Tariff Commission on the continuance of protection to the Cotton Textile Machinery (Spinning Ring Frames, Spindles, Spinning Rings, Fluted Rollers and Automatic Looms) Industry.
- (ii) Government Resolution No. 7(2)-Tar/66, dated the 19th November, 1966.
- (e) (i) Report (1966) of the Tariff Commission on the continuance of protection to the Piston Assembly Industry.
- (ii) Letter No. TC|ID|E|88(5)|66, dated the 23rd July, 1966 from the Secretary, Tariff Commission, Bombay to the Secretary to the Government of India, Ministry of Commerce, New Delhi.
- (iii) Government Resolution No. 15(1)-Tar/66, dated the 19th November, 1966.
- (iv) Statement showing the reasons why the documents mentioned at (i) to (iii) above could not be laid on the Table within the period prescribed in the said section.
- (7) A copy of Notification S.R.O. No. 403/66 published in Kerala Gazette dated the 18th October, 1966, making certain amendment to the Kerala Land Assignment Rules, 1964, under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

[P.T.O.]

## 5. Statement by Minister

The Minister of Home Affairs made a statement regarding detention of Jagatguru Shankaracharya Swami Niranjan Dev Tirath of Puri at Delhi.

## 6. Opinions on Bill

Sardar Amar Singh Saigal laid on the Table Paper No. IV to the Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 3rd September, 1965.

## 7. Government Bills—Passed

### (i) *The Kerala Appropriation (No. 3) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Lalit Narayan Mishra.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narayan Mishra.

The motion was adopted and the Bill was passed.

### (ii) *The Kerala Appropriation (No. 4) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Lalit Narayan Mishra.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narayan Mishra.

The motion was adopted and the Bill was passed.

(iii) *The Kerala Appropriation (No. 5) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Lalit Narayan Mishra.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narayan Mishra.

The motion was adopted and the Bill was passed.

**8. Motion**

Shri G. S. Pathak moved the following motion:—

“That the debate on the motions ‘That the Bill further to amend the Constitution of India, be taken into consideration’ and ‘That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, as reported by the Joint Committee, be taken into consideration’ which was adjourned on the 15th November, 1966, be resumed now.”

The motion was adopted.

**9. Government Bills**

(i) *The Constitution (Twenty-first Amendment) Bill, 1966—*  
PASSED.

(ii) *The Representation of the People (Amendment) Bill, 1966,*  
*as reported by the Joint Committee—UNDER CONSIDERATION.*

Shri G. S. Pathak replied to the combined debate on the motions for consideration of the Bills moved on the 8th November, 1966 and the amendment for recommitting the Representation of the People (Amendment) Bill, 1966 to the Joint Committee, moved on the 9th November, 1966.

(a) On the motion for consideration of the Constitution (Twenty-first Amendment) Bill, 1966, the House divided, Ayes 266; Noes 5. The motion was adopted by a majority of the total membership of the

[P.T.O.]

House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Constitution (Twenty-first Amendment) Bill, 1966, was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 269; Noes 2.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

An amendment to Clause 1 was adopted.

Clause 1, as amended, was adopted.

The Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri G. S. Pathak.

On the motion the House divided, Ayes 272; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill, as amended, was passed.

(b) The amendment for recommitting the Representation of the People (Amendment) Bill, 1966 to the Joint Committee moved by Shri M. Muhammad Ismail was negatived.

The motion for consideration of the Representation of the People (Amendment) Bill, 1966, as reported by the Joint Committee, was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

On an amendment to Clause 3 moved by Shri Hari Vishnu Kamath the House divided, Ayes 9; Noes 82. The amendment was accordingly negatived.

Clauses 3 to 19 were adopted.

Consideration of Clause 20 was taken up but not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd November, 1966).

S. I. SHAKDHER,  
Secretary.

**LOK SABHA**

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**BULLETIN—PART I**

[Brief Record of Proceedings]

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*Wednesday, November 23, 1966/Agrahayana 2, 1888 (Saka)*

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**No. 570**

**1. Starred Questions**

Starred Question Nos. 451, 452 and 454—457 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2088—2103 and 2105—2245 were laid on the Table.

**3. Short Notice Question**

Short Notice Question No. 3 addressed to the Minister of Petroleum and Chemicals regarding Foreign Private Capital for Fertilizer Industry was orally answered and supplementaries questions were also answered thereon.

**4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Report of the Committee on the Indian Foreign Service.
- (2) A copy of Notification No. S.O. 3460 published in Gazette of India dated the 11th November, 1966, making certain amendment to the Second Schedule to the Indian Tariff Act, 1934, under sub-section (2) of section 4A of the said Act.

[P.T.O.]

✓ (3) A statement indicating the action taken or proposed to be taken by the Government of India on the Conventions and Recommendations adopted at the 49th Session of the International Labour Conference held at Geneva in June, 1965.

(4) A copy of the Personal Injuries (Compensation Insurance) Fifth Amendment Scheme, 1966, published in Notification No. S.O. 3342 in Gazette of India dated the 5th November, 1966, under section 24 of the Personal Injuries (Compensation Insurance) Act, 1965.

(5) A copy of the Andhra Pradesh Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1540 in Gazette of India dated the 8th October, 1966, as corrected by Notification No. G.S.R. 1703 published in Gazette of India dated the 17th October, 1966, under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948.

(6) A copy of the Metalliferous Mines (Second Amendment) Regulations, 1966, published in Notification No. G.S.R. 1701 in Gazette of India dated the 5th November, 1966, under sub-section (7) of section 59 of the Mines Act, 1952.

\* (7) A copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—

(i) The Delhi Land Reforms (Amendment) Rules, 1966 published in Notification No. F(4)/L.R.O./1966 in Delhi Gazette dated the 30th June, 1966.

(ii) The Delhi Land Reforms (Amendment) Rules, 1966 published in Notification No. F. (3)/L.R.O./66 in Delhi Gazette dated the 8th July, 1966.

(8) A copy of Notification S.R.O. No. 416/66 published in Kerala Gazette dated the 1st November, 1966, under sub-section (3) of section 62 of the Kerala Prohibition Act, 1950, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

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\*The notifications were previously laid on the Table on the 24th August, 1966 and were re-laid under Rule 234(2) of the Rules of procedure.

(9) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, published in Notification No. G.S.R. 1672 in Gazette of India dated the 31st October, 1966.
- (ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1966, published in Notification No. G.S.R. 1673 in Gazette of India dated the 31st October, 1966.

#### **5. Intimation Re: Release of Members**

The Speaker informed the House of a communication, dated the 22nd November, 1966 from the Sub-Divisional Magistrate, New Delhi, intimating that Dr. Ram Manohar Lohia and Shri Mani Ram Bagri, Members, Lok Sabha, arrested on the night of the 15/16th November, 1966 and 17th November, 1966, respectively, were discharged and consequently released in the evening of the 22nd November, 1966, as it was found that at present there was no apprehension of breach of peace at their hands.

#### **6. Report of the Rules Committee**

Shri S. V. Krishnamoorthy Rao laid on the Table under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report of the Rules Committee.

#### **7. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Ninety-ninth Report of the Committee on Private Members' Bills and Resolutions.

#### **8. Government Bills—Introduced**

- (1) The Appropriation (No. 4) Bill, 1966.
- (2) The Appropriation (No. 5) Bill, 1966.

#### **9. Government Bill—Under Consideration**

*The Representation of the People (Amendment) Bill, 1966, as reported by the Joint Committee.*

Clause-by-clause consideration of the Bill continued.

Clauses 21 to 37, 39 to 42, 45 to 49, 51 to 53 and 55 to 63 were adopted.

Clauses 38, 43, 44, 50 and 54 were adopted, as amended.

[P.T.O.]

Clause 1 was adopted.

Consideration of Clause 20 was taken up but not concluded.

**10. Motion**

Shri Harish Chandra Mathur moved the following motion:—

“That the student unrest and trouble in recent months be taken into consideration.”

Two substitute motions were moved by Sarvashri Prakash Vir Shastri and Vishwa Nath Pandey.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shrimati Renu Chakravartty
- (3) Shri P. R. Chakraverti
- (4) Shri Diwan Chand Sharma
- (5) Shri Yashpal Singh
- (6) Shri Prakash Vir Shastri
- (7) Shri R. K. Khadilkar (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th November, 1966).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Thursday, November 24, 1966/Agrahayana 3, 1888 (Saka)*

**No. 571**

**1. Starred Questions**

Starred Question Nos. 481—483, 485, 487 and 506 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2246—2334, 2336—2339 and 2341—2343 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Finance correcting the reply given on the 9th December, 1965 to Unstarred Question No. 2171 regarding Scheduled Castes and Scheduled Tribes employees in the Office of Accountant General, Orissa at Bhubaneswar was also laid on the Table.

**3. Calling Attention to Matter of Urgent Public Importance**

Shri Indrajit Gupta called the attention of the Minister of Finance to the proposed token strike by the employees of the Life Insurance Corporation on the 25th November, 1966.

The Minister of Finance made a statement in regard thereto.

**4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A statement on the suggestions for economy made by Shri Harish Chandra Mathur in pursuance of an undertaking given by the Minister of Finance on the 10th November, 1966 in reply to a Supplementary on Starred Question No. 211.

[P.T.O.]

(2) A copy each of the following Notifications making certain amendments to the Jenmikaram Payment (Abolition) Rules, 1961, under sub-section (5) of section 24 of the Jenmikaram Payment (Abolition) Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. No. 87/66 published in Kerala Gazette dated the 1st March, 1966.

(ii) S.R.O. No. 226/66 published in Kerala Gazette dated the 7th June, 1966.

(3) A copy each of the following Notifications making certain amendments to the Kerala Land Reforms (Tenancy) Rules, 1964, under section 130 of the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. No. 293/66 published in Kerala Gazette dated the 9th August, 1966.

(ii) S.R.O. No. 325/66 published in Kerala Gazette dated the 6th September, 1966.

(4) A statement showing the reasons for delay in laying the Notifications mentioned at items (2) and (3) above.

(5) A copy of Notification No. G.S.R. 1756 published in Gazette of India dated the 11th November, 1966, under section 159 of the Customs Act, 1962.

(6) A copy each of the following Notifications making certain amendments to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. No. 34/66 published in Kerala Gazette dated the 8th February, 1966.

(ii) S.R.O. No. 78/66 published in Kerala Gazette dated the 25th February, 1966.

- (7) A statement showing the reasons for delay in laying the Notifications mentioned at item (6) above.
- (8) A copy each of the following Notifications under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 217/65 published in Kerala Gazette dated the 25th May, 1965.
  - (ii) S.R.O. No. 248/65 published in Kerala Gazette dated the 15th June, 1965.
  - (iii) S.R.O. No. 253/65 published in Kerala Gazette dated the 15th June, 1965.
  - (iv) S.R.O. No. 255/65 published in Kerala Gazette dated the 15th June, 1965.
  - (v) S.R.O. No. 311/65 published in Kerala Gazette dated the 10th August, 1965.
  - (vi) S.R.O. No. 312/65 published in Kerala Gazette dated the 10th August, 1965.
  - (vii) S.R.O. No. 314/65 published in Kerala Gazette dated the 6th September, 1965.
- (9) A copy each of the following Notifications under sub-section (3) of section 69 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 282/65 published in Kerala Gazette dated the 13th July, 1965, making certain amendment to the Kerala Manufacture and Sale of Stamp Rules, 1960.
  - (ii) S.R.O. No. 309/65 published in Kerala Gazette dated the 10th August, 1965, making certain amendment to the Kerala Manufacture and Sale of Stamp Rules, 1960.
  - (iii) S.R.O. No. 297/65 published in Kerala Gazette dated the 27th July, 1965, making certain amendment to the Kerala Stamp Rules, 1960.

[P.T.O.]

(10) A statement showing reasons for delay in laying the Notifications mentioned at items (8) and (9) above.

(11) A copy of Notification No. G.O. MS. 770/66/HLD published in Kerala Gazette dated the 1st November, 1966, under sub-section (2) of section 6 of the Guruvayoor Township Act, 1961, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

#### **5. Resolution Re: Removal of the Speaker from Office**

Shri Madhu Limaye moved a motion for leave to move a resolution for the removal of the Speaker from office.

The Deputy Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Deputy Speaker informed that the member did not have the leave of the House.

#### **6. Government Bill—Introduced**

The Indian Tariff (Second Amendment) Bill, 1966.

#### **7. Government Bills—Passed**

(i) *The Appropriation (No. 4) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Sachindra Chaudhuri.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sachindra Chaudhuri.

The motion was adopted and the Bill was passed.

(ii) *The Appropriation (No. 5) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Sachindra Chaudhuri.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sachindra Chaudhuri.

The motion was adopted and the Bill was passed.

#### 8. Motion

Shri Prabhu Dayal Himatsingka moved the following motion:—

**“This House resolves that in pursuance of sub-section (4) of section 324 of the Companies Act, 1956, the following modification be made in the draft Notification proposed to be issued under sub-section (1) of section 324 of the said Act, laid on the Table on the 1st November, 1966, namely:—**

**for “the 1st January, 1967” substitute “the 2nd April, 1967”**

**This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.’**

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Kamalnayan Bajaj
- (3) Shri D. D. Puri
- (4) Shri Surendranath Dwivedy
- (5) Shri G. N. Dixit
- (6) Shri Ramchandra Vithal Bade
- (7) Shri C. K. Bhattacharyya
- (8) Shri Madhu Limaye
- (9) Shrimati Renu Chakravartty
- (10) Pandit Jwala Prasad Jyotishi

[On a motion moved by Shri Hari Vishnu Kamath, that the debate on the Motion be adjourned, the House divided, Ayes 19; Noes 58. The motion moved by Shri Hari Vishnu Kamath was accordingly negatived].

- (11) Shri G. S. Pathak.

Shri Prabhu Dayal Himatsingka replied to the debate.

On the motion the House divided, Ayes 60; Noes 17. The motion was accordingly adopted.

[P.T.O.]

## 9. Motion under Rule 388

Shri G. S. Pathak moved the following motion:—

“That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to amendment No. 63 to the Representation of the People (Amendment) Bill, 1966, adopted by the House on the 23rd November, 1966, be suspended.”

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Kunwar Krishna Verma (*Speech unfinished*).

The discussion was not concluded.

## 10. Motion

Discussion on the following motion and the substitute motions thereto moved on the 23rd November, 1966, continued:—

“That the student unrest and trouble in recent months be taken into consideration.”

The following members took part in the debate:—

- (1) Shri R. K. Khadilkar
- (2) H. H. Maharaja Dr. Karni Singhji of Bikaner
- (3) Shri Bakar Ali Mirza
- (4) Shri J. B. Kripalani
- (5) Shrimati Renuka Ray
- (6) Shrimati Sharda Mukerjee
- (7) Dr. Ram Manohar Lohia
- (8) Shri Arun Chandra Guha
- (9) Shri R. Umanath (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 25, 1966/Agrahayana 4, 1888 (Saka)

No. 572

### 1. Starred Questions

Starred Question Nos. 511—518 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2544—2709 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Commerce to the threatened closure of textile mills due to non-availability of cotton.

The Minister of Commerce made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[P.T.O.]

- (2) A copy of the Export of Coir Yarn (Inspection) Amendment Rules, 1966, published in Notification No. S.O. 3391 in Gazette of India dated the 4th November, 1966, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (3) A copy of Notification No. S.O. 3340 published in Gazette of India dated the 5th November, 1966, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, rescinding Notification No. S.O. 329 published in Gazette of India dated the 30th January, 1965.
- (4) A copy of the Central Silk Board (Research and Service Stations) Consolidated Recruitment Rules, 1966, published in Notification No. G.S.R. 1311 in Gazette of India dated the 27th August, 1966, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

#### **5. Minutes of Estimates Committee—Laid on the Table**

(i) The Minutes of the sitting of the Estimates Committee relating to their Eighty-second, Eighty-third, Hundredth, Hundred-first and Hundred-second Reports on the Ministry of Education (University Grants Commission and Central University), were laid on the Table.

(ii) The Minutes of the sittings of the Estimates Committee relating to their Ninety-first Report on the Ministry of Railways (South Eastern Railway), were laid on the Table.

(iii) The Minutes of the sittings of the Estimates Committee relating to their Ninety-eighth and Ninety-ninth Reports on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Community Development), were laid on the Table.

#### **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 22nd November, 1966, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 1966, passed by Lok Sabha on the 8th November, 1966.

- (ii) That at its sitting held on the 22nd November, 1966, Rajya Sabha agreed without any amendment to the Metal Corporation of India (Acquisition of Undertaking) Bill, 1966, passed by Lok Sabha on the 14th November, 1966.
- (iii) That at its sitting held on the 23rd November, 1966, Rajya Sabha agreed without any amendment to the Companies (Second Amendment) Bill, 1966, passed by Lok Sabha on the 14th November, 1966.
- (iv) That at its sitting held on the 23rd November, 1966, Rajya Sabha agreed without any amendment to the Delhi Municipal Corporation (Validation of Electricity Tax) Bill, 1966, passed by Lok Sabha on the 8th November, 1966.

#### **7. Reports of Estimates Committee**

Shri Arun Chandra Guha presented the following Reports of the Estimates Committee:—

- (i) Eighty-fourth Report on action taken by Government on the recommendations contained in the Forty-fourth Report of the Estimates Committee on the Ministry of Railways—Chittaranjan Locomotive Works; and
- (ii) Eighty-fifth Report on action taken by Government on the recommendations contained in the Forty-fifth Report of the Estimates Committee on the Ministry of Railways—Integral Coach Factory.

#### **8. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Sixty-second Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1964-65, Audit Report (Civil), 1966 and Audit Report (Commercial), 1966 relating to the Ministries of Health and Family Planning, Home Affairs, Information and Broadcasting, Irrigation and Power, Labour, Employment and Rehabilitation and Mines and Metals.

#### **9. Report of Committee on Absence of Members**

Shri R. K. Khadilkar presented the Nineteenth Report of the Committee on Absence of Members from the Sitzings of the House.

#### **10. Statement re: Government Business**

The Leader of the House made a statement regarding Government business for the week commencing the 29th November, 1966.

[P.T.O.]

### 11. Government Bill—Introduced

*The Constitution (Twenty-third Amendment) Bill, 1966.*

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. On the motion the House divided, Ayes 101; Noes 21. The motion was accordingly adopted and the Bill was introduced.

### 12. Government Bill—Passed

*The Representation of the People (Amendment) Bill, 1966, as reported by the Joint Committee.*

Discussion on the following motion moved by Shri G. S. Pathak on the 24th November, 1966, continued:—

“That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to amendment No. 63 to the Representation of the People (Amendment) Bill, 1966, adopted by the House on the 23rd November, 1966, be suspended.”

The following members took part in the debate:—

- (1) Shri Kunwar Krishna Verma
- (2) Shri Madhu Limaye
- (3) Shri Hari Vishnu Kamath
- (4) Dr. L. M. Singhvi
- (5) Shri Diwan Chand Sharma
- (6) Shri C. R. Pattabhi Raman

On the motion the House divided, Ayes 74; Noes 9. The motion was accordingly adopted.

Shri C. R. Pattabhi Raman then moved the following motion:—

“That the decision of the House adopting amendment No. 63 to the Representation of the People (Amendment) Bill, 1966, be rescinded.”

The motion was adopted.

Clause-by-clause consideration of the Bill continued.

On the amendment No. 72 to Clause 20 moved by Shri Hari Vishnu Kamath, the House divided, Ayes 7; Noes 58. The amendment was accordingly negatived.

Three amendments to Clause 20 were adopted.

Clause 20 was adopted, as amended.

The Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. R. Pattabhi Raman.

The motion was adopted and the Bill, as amended, was passed.

### **13. Government Bill—Under consideration**

*The Preventive Detention (Continuance) Bill, 1966.*

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 21st November, 1966, continued.

The following members took part in the debate:—

(1) Shri G. H. Mohammad Koya

(2) Shri Sheo Narain

The discussion was not concluded.

### **14. Motion Re: Ninety-ninth Report of Committee on Private Members' Bills and Resolutions**

Shri A. Shanker Alva moved the following motion:—

“That this House agrees with the Ninety-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd November, 1966.”

The motion was adopted.

### **15. Private Member's Resolution—Withdrawn**

Shri Sinhasan Singh concluded his speech on the following Resolution moved by him on the 10th November, 1966:—

“This House is of opinion that the recommendations made by the Administrative Reforms Commission in its interim report, which was laid on the Table of the House on the 1st November, 1966, be adopted by the Government in its entirety and necessary steps taken to enact a law accordingly to implement the said recommendations expeditiously.”

An amendment was moved by Shri Bibhuti Mishra.

The following members took part in the debate:—

- (1) Dr. L. M. Singhvi
- (2) Shri Amar Nath Vidyalkar
- (3) Shri Peter Alvares
- (4) Shri Bibhuti Mishra
- (5) Shri Yashpal Singh
- (6) Shri Harish Chandra Heda
- (7) Shri S. N. Chaturvedi
- (8) Shri R. S. Pandey
- (9) Shri Ramchandra Vithal Bade
- (10) Shri Y. B. Chavan

Shri Sinhasan Singh replied to the debate.

The amendment was negatived.

The Resolution was withdrawn by leave of the House.

**16. Private Member's Resolution—Under consideration**

Shri Peter Alvares moved the following Resolution:—

“This House is of opinion that the foreign aid component of the Fourth Plan Resources is of such dimensions and character as to jeopardise its success and recommends to Government to take steps to reduce to a minimum dependency of the Fourth Plan on foreign aid.”

His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, November 29, 1966/Agrahayana 8, 1888 (Saka)

No. 573

### 1. Starred Questions

Starred Question Nos. 541—549 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2710—2806 and 2806-A to 2806-D were laid on the Table.

### 3. Calling Attention to Matters of Urgent Public Importance

(i) Shrimati Tarkeshwari Sinha called the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the reported likelihood of suspension of U.S. grain shipments.

The Minister of Food, Agriculture, Community Development and Co-operation made a statement in regard thereto.

\* (ii) Shri Mani Ram Bagri called the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the Bihar Chief Minister's statement that the Central Government was responsible for wide-spread starvation conditions in Bihar.

The Minister of Food, Agriculture, Community Development and Co-operation made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 1761 published in Gazette of India dated the 18th November, 1966.

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\*Was taken up at 6-10 P.M.

[P.T.O.]

- (ii) The West Bengal Husking Machines (Control of Operation) Order, 1966, published in Notification No. G.S.R. 1762 in Gazette of India dated the 18th November, 1966.
  - (iii) The Maize Zone (Movement Control) Order, 1966, published in Notification No. G.S.R. 1763 in Gazette of India dated the 19th November, 1966.
  - (iv) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1966, published in Notification No. G.S.R. 1806 in Gazette of India dated the 26th November, 1966.
- (2) A copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 413/66 published in Kerala Gazette dated the 1st November, 1966.
  - (ii) S.R.O. No. 414/66 published in Kerala Gazette dated the 1st November, 1966.
- ✓ (3) A copy of Report of the Committee on Broadcasting and Information Media on Documentary Films and News Reels.
- ✓ (4) A copy of Report of the Committee on Broadcasting and Information Media on Advertising and Visual Publicity.
- (5) A copy of Annual Report (Part II) of the Registrar of Newspapers for India for the year 1966.
- (6) A statement showing further decisions taken on the recommendations of the Committee on Broadcasting and Information Media relating to Radio and Television upto 1st November, 1966.
- (7) A copy of the Annual Report of the Indian Central Spices and Cashewnut Committee for the year 1964-65 (Hindi version).

#### **5. Minutes of Committee on Government Assurances—Laid on the Table**

The Minutes of the Twenty-eighth and Twenty-ninth Sitzings of the Committee on Government Assurances held on the 24th and 25th November, 1966, respectively, were laid on the Table.

## **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 24th November, 1966, Rajya Sabha agreed to the amendments made by Lok Sabha in the Jawaharlal Nehru University Bill, 1966, on the 16th November, 1966.
- (ii) That at its sitting held on the 24th November, 1966, Rajya Sabha agreed without any amendment to the Employees' State Insurance (Amendment) Bill, 1966, passed by Lok Sabha on the 15th November, 1966.
- (iii) That at its sitting held on the 22nd November, 1966, Rajya Sabha passed the Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966.

## **7. Bill passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966, as passed by Rajya Sabha.

## **8. Report of Estimates Committee**

Shri C. M. Kedaria presented the Hundred and Ninth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Sixty-sixth Report of the Estimates Committee on the erstwhile Ministry of Labour and Employment—Dock Labour Boards of Calcutta, Madras and Bombay.

## **9. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Sixty-third Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1964-65, Audit Report (Civil), 1966 and Audit Report (Commercial), 1966 relating to the Ministries of Transport and Aviation (Department of Transport and Shipping) and Works, Housing and Urban Development.

## **10. Statement by Minister**

The Deputy Minister of Food, Agriculture, Community Development and Co-operation made a statement correcting the answer given on the 15th November, 1966 to Starred Question No. 298 by Shri M. L. Dwivedi and others regarding Super Bazars in Delhi and other places.

[P.T.O.]

## 11. Government Bills—Passed

### (i) *The Preventive Detention (Continuance) Bill, 1966.*

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 21st November, 1966, continued.

The following members took part in the debate:—

- (1) Shri R. Umanath
- (2) Shri Vishwa Nath Pandey
- (3) Shri S. M. Banerjee
- (4) Shri C. R. Basappa
- (5) Pandit Jwala Prasad Jyotishi
- (6) Shri C. K. Bhattacharyya
- (7) Shri Tulshidas Jadhav
- (8) Dr. L. M. Singhvi

Shri Y. B. Chavan replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 2nd December, 1966, moved by Shri Vishwa Nath Pandey, the House divided, Ayes 25; Noes 81. The amendment was accordingly negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th November, 1966, moved by Shri S. M. Banerjee, was barred.

On the motion for consideration the House divided, Ayes 77; Noes 28. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Sarjoo Pandey
- (3) Shri Madhu Limaye
- (4) Shri N. C. Chatterjee
- (5) Shri M. P. Shinkre
- (6) Shri Y. B. Chavan

On the motion that the Bill be passed, the House divided, Ayes 90; Noes 31. The motion was accordingly adopted and the Bill was passed.

(ii) *The Produce Cess (Amendment) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Shyam Dhar Misra.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st December, 1966, was moved by Shri Vishwa Nath Pandey.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Vishwa Nath Pandey
- (3) Shri N. Sreekantan Nair
- (4) Shri Narendrasingh Mahida
- (5) Shri C. H. Mohammad Koya
- (6) Shri Sinhasan Singh
- (7) Shri Sarjoo Pandey
- (8) Dr. L. M. Singhvi
- (9) Shri V. B. Gandhi

Shri Shyam Dhar Misra replied to the debate.

The amendment moved by Shri Vishwa Nath Pandey was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shyam Dhar Misra.

The following members took part in the debate:—

- (1) Shri Ananda Nambiar
- (2) Shri N. Sreekantan Nair
- (3) Shri Shyam Dhar Misra

The motion was adopted and the Bill was passed.

[P.T.O.]

## 12. Government Bill—Under consideration

*The Police Forces (Restriction of Rights) Bill, 1966, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Y. B. Chavan.

Shri M. P. Shinkre took part in the debate. His speech was not concluded.

The discussion was not concluded.

## 13. Motion

Discussion on the following motion and the substitute motions thereto moved on the 23rd November, 1966, continued:—

“That the student unrest and trouble in recent months, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri R. Umanath
- (2) Shri Ramchandra Vithal Bade
- (3) Shri R. S. Pandey
- (4) Shri Hem Barua
- (5) Shri Raj Bahadur

Shri Harish Chandra Mathur replied to the debate.

The substitute motions moved by Sarvashri Prakash Vir Shastri and Vishwa Nath Pandey were negatived.

## 14. Half-An-Hour Discussion on Matters arising out of Answers to Question

Shrimati Tarkeshwari Sinha raised a half-an-hour discussion on points arising out of the answer given on the 18th November, 1966 to Unstarred Question No. 1859 regarding Allotment of Scooters.

Shri Bibudhendra Misra replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th November, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 30, 1966/Agrahayana 9, 1888 (Saka)

No. 574

### 1. Starred Questions

Starred Questions Nos. 571—573, and 575—578 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2807—2820, 2822—2923, 2925—2953, 2955—2971 and 2971—A to 2971—C were laid on the Table.

### 3. Questions Under Rule 40

Questions Nos. 1 and 2 addressed to the Chairman, Public Accounts Committee were orally answered.

### 4. Calling Attention to Matter of Urgent Public Importance

H. H. Maharaja Dr. Karni Singhji of Bikaner called the attention of the Minister of Education to the reported decision of the All India Council of Sports and Indian Olympic Association to withdraw participation of the Indian contingent in the forthcoming Asian Games.

The Deputy Minister of Education made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India on the 25th November, 1966.
- (2) A copy of Note given by the Ministry of Foreign Affairs, Peking to the Embassy of India in China, on the 15th September, 1966.
- (3) A copy of the Audited Accounts of the Employees' State Insurance Corporation for the year 1964-65, under section 36 of the Employees' State Insurance Act, 1948.
- (4) A copy of the Main Conclusions of the First Session of the Industrial Committee on Engineering Industry held at Bombay on the 27th August, 1966.

[P.T.O.]

- (5) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1964-65.
- (6) A copy of the Metalliferous Mines (Amendment) Regulations, 1966, published in Notification No. G.S.R. 1739 in Gazette of India dated the 19th November, 1966, under sub-section (7) of section 59 of the Mines Act, 1952.
- (7) A copy of the Employees' Provident Funds (Seventeenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1714 in Gazette of India dated the 12th November, 1966, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (8) A copy of the Indian Forest Service (Appointment by Promotion) Regulations, 1966, published in Notification No. G.S.R. 1774 in Gazette of India dated the 28th November, 1966, under sub-section (2) of section 3 of the All India Services Act, 1951.

## 6. Leave of Absence

The following members were granted leave of Absence from the sittings of the House for the periods mentioned against each:—

- |                                     |   |
|-------------------------------------|---|
| (1) H. E. Raja Yeshwantrao M. Mukne | .. 25th July to 7th September, 1966<br>(Fifteenth Session).   |
| (2) Shri A. Jayaraman               | .. 1st to 18th May, 1966 (Fourteenth Session) and 25th July to 2nd September, 1966 (Fifteenth Session).     |
| (3) Raja P. C. Deo Bhanj            | .. 25th July to 7th September, 1966 (Fifteenth Session) and 1st to 14th November, 1966 (Sixteenth Session). |
| (4) Shri P. G. Karuthiruman         | .. 1st November to 2nd December, 1966 (Sixteenth Session).  |
| (5) Maharani Gayatri Devi of Jaipur | .. 25th July to 7th September, 1966 (Fifteenth Session).  |
| (6) Shri M. K. Shivananjappa        | .. 1st to 27th November, 1966 (Sixteenth Session).  |
| (7) Shri Ghyasuddin Ahmed           | .. 1st November to 1st December, 1966 (Sixteenth Session).  |

## 7. Resignations of Members

The Speaker informed the House that Sarvaswari Ravi Narayan Reddi, G. Yallamanda Reddy and Y. Eswara Reddy and Shrimati V. Vinla Devi had resigned their seats in Lok Sabha with effect from the afternoon of the 29th November, 1966.

### **8. Report of Committee of Privileges**

Shri S. V. Krishnamoorthy Rao presented the Eleventh Report of the Committee of Privileges.

### **9. Report of Public Accounts Committee**

Shri R. R. Morarka presented the Sixty-fourth Report of the Public Accounts Committee on Para 116 of Audit Report (Civil), 1966 relating to the Department of Supply and Technical Development regarding purchase of defective tyres.

### **10. Presentation of Petition**

Shri Madhu Limaye presented a petition from Shri R. P. Wadke and others regarding allotment of quotas of copper and zinc to manufacturers of Industrial Sems.

### **11. Statements by Ministers**

(i) The Minister of External Affairs laid on the Table a statement on the recent talks held between the President of Czechoslovakia and the Prime Minister of India.

(ii) The Minister of Railways made a statement on action taken on the points made by Members during the discussion on Railway Budget for 1966-67.

(iii) The Deputy Minister of Home Affairs made a statement correcting the answer given on the 2nd November, 1966 to Starred Question No. 36 by Shri Prakash Vir Shastri and others regarding Reorganisation of Punjab.

### **12. Statement under Direction 115**

Shri Madhu Limaye made a statement in respect of the answer given on the 7th November, 1966 by the Minister of Defence Production to Unstarred Question No. 635 regarding Representation from the Assistant Journalists of Sainik Samachar.

The Minister of Defence Production laid on the Table a statement in reply thereto.

### **13. Government Bill—Passed**

*The Police Forces (Restriction of Rights) Bill, 1966, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 29th November, 1966, continued.

The following members took part in the debate:—

- (1) Shri M. P. Shinkre
- (2) Shri Indrajit Gupta
- (3) Shri Joachimi Alva

[P.T.O.]

- (4) Shri Ananda Nambiar
- (5) Shri Hukam Chand Kachwai
- (6) Shri Sham Lal Saraf
- (7) Shri Hari Vishnu Kamath
- (8) Shri Diwan Chand Sharma
- (9) Dr. Ram Manohar Lohia
- (10) Dr. L. M. Singhvi
- (11) Shri N. C. Chatterjee
- (12) Shri Jagdev Singh Siddhanti

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

On the motion for adoption of Clause 4, the House divided, Ayes 79; Noes 20. Clause 4 was accordingly adopted.

Clauses 5 and 6 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

#### 14. Government Bill—under Consideration

*The Goa, Daman and Diu (Opinion Poll) Bill, 1966.*

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

Shri Peter Alvares took part in the debate. His speech was not concluded.

The discussion was not concluded.

#### 15. Half-An-Hour Discussion on Matters arising out of Answers to Question

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 27th July, 1966 to Starred Question No. 84 regarding Primary Education in Calcutta.

Before Shri Madhu Limaye's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st December, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 1, 1966/Agrahayana 10, 1888 (Saka)

No. 575

### 1. Starred Questions

Starred Questions Nos. 601, 602, 602-A, 603 and 604 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2972—2980, 2982—3021, 3023—3076 and 3076-A were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of External Affairs regarding Statement by the President of Pakistan in London was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Nath Patil called the attention of the Minister of Home Affairs to the reported raid by a large number of armed Mikir tribals at Diphu in Assam.

The Minister of Home Affairs made a statement in regard thereto.

\* (ii) Shri A. V. Raghavan called the attention of the Minister of Home Affairs to the proposed strike of all engineers in Government service in Kerala on the 5th December, 1966.

The Deputy Minister of Home Affairs made a statement in regard thereto.

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\*Was taken up at 6 P.M.

[P.T.O.]

## 5. Resignations of Members

The Speaker informed the House that Sarvashri Kolla Venkaiah and Madala Narayana Swamy had resigned their seats in Lok Sabha with effect from the afternoon of the 1st December, 1966.

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report on the accounts of the Kerala Financial Corporation for the year ended the 31st March, 1965, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (2) A copy of the Kerala Prevention of Eviction Act, 1966 (President's Act No. 12 of 1966) published in Gazette of India dated the 11th November, 1966, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Draw-back (General) Ninety-ninth Amendment Rules, 1966, published in Notification No. G.S.R. 1785 in Gazette of India dated the 26th November, 1966.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Hundredth Amendment Rules, 1966, published in Notification No. G.S.R. 1786 in Gazette of India dated the 26th November, 1966.
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) One hundred and first Amendment Rules, 1966, published in Notification No. G.S.R. 1787 in Gazette of India dated the 26th November, 1966.
  - (iv) The Customs and Central Excise Duties Export Draw-back (General) One hundred and second Amendment Rules, 1966, published in Notification No. G.S.R. 1788 in Gazette of India dated the 26th November, 1966.
  - (v) The Customs and Central Excise Duties Export Draw-back (General) One hundred and third Amendment

Rules, 1966, published in Notification No. G.S.R. 1789 in Gazette of India dated the 26th November, 1966.

- (vi) The Customs and Central Excise Duties Export Draw-back (General) One hundred and fourth Amendment Rules, 1966, published in Notification No. G.S.R. 1784 in Gazette of India dated the 26th November, 1966.
  - (vii) The Customs and Central Excise Duties Export Draw-back (General) One hundred and fifth Amendment Rules, 1966, published in Notification No. G.S.R. 1790 in Gazette of India dated the 26th November, 1966.
  - (viii) The Customs and Central Excise Duties Export Draw-back (General) One hundred and sixth Amendment Rules, 1966, published in Notification No. G.S.R. 1791 in Gazette of India dated the 26th November, 1966.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1792 published in Gazette of India dated the 26th November, 1966.
  - (ii) G.S.R. 1793 published in Gazette of India dated the 26th November, 1966.
  - (iii) G.S.R. 1794 published in Gazette of India dated the 26th November, 1966.
- (5) A copy of the Annual Report of the Kerala Warehousing Corporation, Ernakulam for the year 1965-66 along with the Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (6) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1966, published in Notification No. S.O. 3408 in Gazette of India dated the 12th November, 1966, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940.
- (7) A copy of Notification S.R.O. No. 319/66 published in Kerala Gazette dated the 23rd August, 1966, making certain amendments to the Taxation and Finance Rules,

[P.T.O.]

under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (8) A copy of Notification No. G.S.R. 1810 published in Gazette of India dated the 23rd November, 1966, under section 159 of the Customs Act, 1962.
- (9) (i) A copy of Annual Report of the Indian Central Spices and Cashewnut Committee for the year 1964-65.  
(ii) A statement showing reasons for delay in laying the above Report.
- (10) A copy of Report of the Indian Central Spices and Cashewnut Committee for the period 1st April, 1965 to 30th September, 1965.
- (11) A copy of Annual Report of the Indian Central Tobacco Committee for the year 1964-65 (Hindi version).
- (12) A copy of Report of the Indian Central Arecanut Committee for the period 1st April, 1965 to 30th September, 1965.

#### **7. Minutes of Committee on Absence of Members—Laid on the Table**

The Minutes of the Nineteenth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

#### **8. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th November, 1966, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Insecticides Bill, 1964, upto the 7th December, 1966.

#### **9. Reports of Committee of Privileges**

Shri S. V. Krishnamoorthy Rao presented the Twelfth and Thirteenth Reports of the Committee of Privileges.

#### **10. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Hundredth Report of the Committee on Private Members' Bills and Resolutions.

### **11. Report of Estimates Committee**

Shri Arun Chandra Guha presented the Hundred and tenth Report of the Estimates Committee on action taken by Government on the recommendations contained in the ~~Eighty-first Report of the~~ Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation—National Dairy Research Institute and Indian Veterinary Research Institute.

### **12. Report of Committee on Public Undertakings**

Shri Kashi Nath Pandey presented the Thirty-fourth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Hundred and twenty-fourth Report of the Estimates Committee (Second Lok Sabha)—Hindustan Aircraft Limited, Bangalore [renamed as 'Hindustan Aeronautics Limited', after amalgamation with the Aeronautics (India) Limited].

### **13. Presentation of Petition**

Dr. Ranen Sen presented a petition from Shri G. Sundaram and others regarding nationalisation of Foreign Oil Companies in India and job security for their employees.

### **14. Statement by Minister**

The Minister of State for Railways laid on the Table a statement on blanking off of alarm chains in non-Suburban trains.

### **15. Extension of Session**

The Leader of the House made a statement regarding the extension of the current Session of Lok Sabha.

On the motion that the sittings of the House be fixed also on the 3rd and 5th December, 1966, the House divided, Ayes 157; Noes 23. The motion was accordingly adopted.

### **16. Matter under Rule 377**

Shri Madhu Limaye raised a matter arising out of the statement laid on the Table by the Minister of Defence Production on the 30th November, 1966, regarding Representation from the Assistant Journalists in Sainik Samachar.

The Minister of Defence Production made a statement on the subject.

[P.T.O.]

## 17. Government Bill—Passed

*The Goa, Daman and Diu (Opinion Poll) Bill, 1966.*

Discussion on the motion for consideration of the Bill moved on the 30th November, 1966, continued.

The following members took part in the debate:—

- (1) Shri Peter Alvares
- (2) Shri K. Hanumanthaiya
- (3) Shri N. Dandeker
- (4) Shri Harish Chandra Mathur
- (5) Shri Madhu Limaye
- (6) Shri M. P. Shinkre
- (7) Shri Tulsidas Jadhav
- (8) Shri H. N. Mukerjee
- (9) Shri C. R. Basappa
- (10) Shri N. C. Chatterjee
- (11) Shri Raghunath Singh
- (12) Shri Ramchandra Vithal Bade
- (13) Shri J. B. Kripalani
- (14) Shri R. G. Dubey
- (15) Shri Humayun Kabir
- (16) Shri Joachim Alva
- (17) Shri Sivamurthi Swami
- (18) Shrimati Sahodra Bai Rai

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

An amendment for insertion of New Clause 4A was adopted.

New Clause 4A was also adopted.

\*\*Clauses 5 to 34 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

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\*\*Clause-by-clause consideration of the Bill which was not concluded at 6 P.M. was resumed at 7-20 P.M.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri Ramchandra Vithal Bade
- (2) Shri S. M. Banerjee
- (3) Shri M. P. Shinkre
- (4) Shri Hukam Chand Kachwai
- (5) Pandit Jwala Prasad Jyotishi
- (6) Shri Vidya Charan Shukla

The motion was adopted and the Bill, as amended, was passed.

#### **18. Statement by Minister**

The Minister of Home Affairs made a statement regarding the death of Rishi Raj Brahmachari.

#### **19. Half-An-Hour Discussion on Matters Arising Out of Answers to Question**

Dr. Ram Manohar Lohia raised a half-an-hour discussion on points arising out of the answer given on the 8th November, 1966 to Unstarred Question No. 821 regarding supply of less rice carried by a Company of Messrs Aminchand Pyarelal from Burma.

Shri P. Govinda Menon replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd December, 1966).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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*Friday, December 2, 1966/Agrahayana 11, 1888 (Saka)*

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No. 576

### 1. Starred Questions

Starred Questions Nos. 631—636 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3077—3129, 3131—3150, 3152—3157, 3159—3197, 3199 and 3201—3218 were laid on the Table.

A statement by the Minister of Iron and Steel correcting the reply given on the 4th November, 1966 to Unstarred Question No. 464 regarding Expansion of Durgapur Alloy Steel Plant was also laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Home Affairs regarding Fast by Leader of Gramsevaks in Kerala was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the eviction of Government employees at Port Blair and arrest of leaders.

The Minister of Home Affairs made a statement in regard thereto.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Order published in Notification No. S.O. 2001 in Gazette of India dated the 30th June, 1966, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) (i) A copy of the Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company.
- (3) A copy of Notification No. S.O. 3522 published in Gazette of India dated the 21st November, 1966, issued under section 5 of the Essential Commodities Act, 1955.
- (4) A copy of the Annual Report of the Indian Airlines Corporation for the year 1965-66, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (5) A copy of the Certified Accounts of the Indian Airlines Corporation for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (6) A copy of the Certified Accounts of the Air India for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (7) A copy of Notification S.R.O. No. 411/66 published in Kerala Gazette dated the 1st November, 1966, making certain amendment to the Kerala State Agricultural Loan Rules, 1962, under sub-section (3) of section 9 of the Kerala Agriculturists Loans Act, 1961, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (8) A copy of the Newsprint Control (First Amendment) Order, 1966, published in Notification No. S.O. 2708 in Gazette of India dated the 6th September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

## **6. Minutes of Parliamentary Committees—Laid on the Table**

(i) The Minutes of the Ninety-sixth to Hundredth sittings of the Committee on Private Members' Bills and Resolutions held during the current Session, were laid on the Table.

(ii) The Minutes of the Twenty-fifth and Twenty-sixth sittings of the Committee on Petitions held during the current Session, were laid on the Table.

## **7. Opinions on Bill**

Dr. L. M. Singhvi laid on the Table Paper No. I to the Bill further to amend the Constitution of India which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 12th August, 1966.

## **8. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th November, 1966, Rajya Sabha agreed to the amendments made by Lok Sabha in the Banaras Hindu University (Amendment) Bill, 1966, on the 16th November, 1966.

## **9. Report of Committee of Privileges**

Shri S. V. Krishnamoorthy Rao presented the Fourteenth Report of the Committee of Privileges.

## **10. Reports of Estimates Committee**

Shri C. M. Kedaria presented the following Reports of the Estimates Committee:—

- (i) One hundred and eleventh Report of the Estimates Committee on action taken by Government on the recommendations contained in the Seventy-ninth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Potato Research Institute.
- (ii) One hundred and twelfth Report of the Estimates Committee on action taken by Government on the recommendations contained in the One hundred and forty-eighth Report of the Estimates Committee (Second Lok Sabha) on the erstwhile Ministry of Commerce and Industry—Rubber Board.

[P.T.O.]

## **11. Reports of Public Accounts Committee**

Shri R. R. Morarka presented the following Reports of the Public Accounts Committee:—

- (i) Sixty-fifth Report of the Public Accounts on para 76 of Audit Report (Civil), 1966, relating to the Ministry of Works, Housing and Urban Development regarding undue benefit to a firm of hoteliers.
- (ii) Sixty-sixth Report of the Public Accounts Committee on Appropriation Accounts (Posts and Telegraphs) 1964-65, Audit Report (Posts and Telegraphs), 1966 and Audit Report (Commercial), 1966.

## **12. Report of Committee on Petitions**

Shrimati Jyotsna Chanda presented the Fifth Report of the Committee on Petitions.

## **13. Report of Joint Committee on Offices of Profit**

Shri G. N. Dixit presented the Fifth Report of the Joint Committee on Offices of Profit.

## **14. Presentation of Petition**

Shri Sivamurthi Swami presented a petition from Shri Rama Rao and others regarding merger of Talavadi Firka, Gobichettipalayam Taluk, Coimbatore District, with Mysore State.

## **15. Personal Explanations under Rule 357**

Shri S. K. Patil and Sardar Swaran Singh made personal explanations regarding certain allegations made against them by Dr. Ram Manohar Lohia during the half-an-hour discussion on the 1st December, 1966.

## **16. Statement by Minister**

The Minister of State for External Affairs laid on the Table a statement on the recent legislation in Nepal affecting rights of Indians.

## **17. Motions**

- (i) Sardar Kapur Singh moved the following motion:—

“That the Eleventh Report of the Committee of Privileges presented to the House on the 30th November, 1966, be taken into consideration.”

The motion was adopted.

The following motion moved by Shri Madhu Limaye was negatived.

"That the Eleventh Report of the Committee of Privileges be recommitted to the Committee with the direction that it reconsiders its decision about not including Sardar Kapur Singh's minute of dissent."

Shri S. V. Krishnamoorthy Rao moved the following motion:—

"That this House agrees with the Eleventh Report of the Committee of Privileges presented to the House on the 30th November, 1966."

The motion was adopted.

\* (ii) Shri Hukam Chand Kachwai moved the following motion:—

"That this House takes note of the statement made by the Minister of State for Home Affairs on the 9th November, 1966, regarding certain incidents in New Delhi on the 7th November, 1966."

An amendment was moved by Dr. L. M. Singhvi.

\* (iii) Shri Prakash Vir Shastri moved the following motion:—

"That this House takes note of statement made by the Minister of Home Affairs on the 4th November, 1966, regarding banning cow slaughter."

An amendment was moved by Dr. L. M. Singhvi.

Shri R. S. Pandey took part in the combined debate on the two motions.

The discussion was not concluded.

#### 18. Motion Re: Hundredth Report of Committee on Private Members' Bills and Resolutions

Shri A. Shanker Alva moved the following motion:—

"That this House agrees with the Hundredth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st December, 1966."

The motion was adopted.

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\* Discussed together.

[P.T.O.]

**19. Private Members' Bills—Introduced**

- (1) The Constitution (Amendment) Bill, 1966 (*Amendment of Article 32A*) by Shri Shree Narayan Das.
- (2) The Constitution (Amendment) Bill, 1966 (*Amendment of article 370*) by Shri Hari Vishnu Kamath.
- (3) The Constitution (Amendment) Bill, 1966 (*Amendment of article 130*) by Shri Hari Vishnu Kamath.

**20. Private Member's Bill—Motion for Circulation—Negatived**

*The Prohibition of manufacture and import of hydrogenated vegetable oils Bill, 1966 by Shri Yashpal Singh.*

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st February, 1967, continued.

The following members took part in the debate:—

- (1) Shri Radhelal Vyas
- (2) Shri Annasahib Shinde

Shri Yashpal Singh replied to the debate.

On the motion for circulation, the House divided, Ayes 10; Noes 33. The motion was accordingly negatived.

**21. \*\*Private Member's Bill—Withdrawn**

*The Hindu Succession (Amendment) Bill, 1965 (Amendment of section 14) by Pandit D. N. Tiwary.*

The motion for consideration of the Bill was moved by Pandit D. N. Tiwary.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Kunwar Krishna Verma
- (3) Shri Ramchandra Vithal Bade
- (4) Shri Shree Narayan Das
- (5) Shri Sheo Narain
- (6) Shri K. L. Balmiki
- (7) Shri C. R. Pattabhai Raman

Pandit D. N. Tiwary replied to the debate.

The Bill was withdrawn by leave of the House.

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\*\*Discussion on the Bill which was not concluded at 6 P.M. was resumed at 6-30 P.M.

**22. Half-An-Hour Discussion on matters arising out of Answers to Question**

Shri Hem Barua raised a half-an-hour discussion on points arising out of the answer given on the 24th November, 1966 to Unstarred Question No. 2343 regarding M.P. Flats.

Shri Mehr Chand Khanna replied to the discussion.

**23. Private Member's Bill—Under Consideration**

*The Representation of the People (Amendment) Bill, 1964 (Insertion of new section 6A) by Shri Prakash Vir Shastri.*

The motion for consideration of the Bill was moved by Shri Prakash Vir Shastri. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 3rd December, 1966).

S. L. SHAKDHER,  
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, December 3, 1966/Agrahayana 12 1888 (Saka)

No. 577

1. Short Notice Questions

Reply to Short Notice Question No. 5 addressed to the Minister of Labour, Employment and Rehabilitation regarding National Commission on Labour was laid on the Table, the questioner being absent.

\*Short Notice Question No. 7 addressed to the Minister of Commerce regarding Export Subsidy was orally answered and supplementary questions were also answered thereon.

2. Calling Attention to Matter of Urgent Public Importance

Shri N. G. Ranga called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the belt area restrictions for the movement of foodgrains for personal and family consumption and decrease of quantum of ration in Andhra Pradesh.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

3. Question of Privilege

Shri G. N. Dixit asked for leave of the House to raise a question of privilege against Shri Madhu Limaye.

On objection taken to leave being granted, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than twenty-five members rose, the Speaker informed the House that the leave was granted.

\*Was taken up after item No. 2.

[P.T.O.]

Shri S. M. Banerjee moved a motion that the question of privilege raised by Shri G. N. Dixit be discussed in the House. On the motion, the House divided, Ayes 20; Noes 179. The motion was accordingly negatived.

Shri G. N. Dixit moved a motion that the matter be referred to the Committee of Privileges. On the motion, the House divided, Ayes 179; Noes 20. The motion was accordingly adopted.

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 1795 published in Gazette of India dated the 26th November, 1966, under section 159 of the Customs Act, 1962.
- (2) A copy of Notification S.R.O. No. 431/66, published in Kerala Gazette dated the 22nd November, 1966, making certain amendments to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (3) A copy of the Annual Report of the Air India for the year 1965-66, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (4) A copy of Notification S.R.O. No. 427/66, published in Kerala Gazette dated the 15th November, 1966, making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (5) A copy of the Kerala University (Amendment) Amendment Act, 1966, (President's Act No. 11 of 1966) published in Gazette of India dated the 5th November, 1966, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965.
- (6) (i) A copy of the Annual Report of the Indian Lac Cess Committee for the year 1963-64 (Hindi version).  
(ii) A statement showing the reasons for delay in laying the above Report.

- (7) A copy of the Annual Report of the Indian Lac Cess Committee for the year 1964-65 (Hindi version).
- (8) A copy of the Annual Report of the Indian Central Jute Committee for the year 1964-65.
- (9) (i) A copy of the Annual Report of the Indian Central Spices and Cashewnut Committee for the year 1963-64.  
(ii) A statement showing the reasons for delay in laying the above Report.

**5. Minutes of Committee on Subordinate Legislation—Laid on the Table**

The Minutes of the Seventeenth and Eighteenth sittings of the Committee on Subordinate Legislation, were laid on the Table.

**6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th November, 1966, Rajya Sabha passed without any amendment the Constitution (Nineteenth Amendment) Bill, 1966, passed by Lok Sabha on the 22nd November, 1966.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation (No. 3) Bill, 1966, passed by Lok Sabha on the 22nd November, 1966.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation (No. 4) Bill, 1966, passed by Lok Sabha on the 22nd November, 1966.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation (No. 5) Bill, 1966, passed by Lok Sabha on the 22nd November, 1966.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1966, passed by Lok Sabha on the 21st November, 1966.
- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1966, passed by Lok Sabha on the 21st November, 1966.

[P.T.O.]

## **7. Resignation of Member**

The Speaker informed the House that Shri Laxmi Dass had resigned his seat in Lok Sabha with effect from 4 P.M. on the 2nd December, 1966.

## **8. Report of Committee on Subordinate Legislation**

Shri S. V. Krishnamoorthy Rao presented the Sixth Report of the Committee on Subordinate Legislation.

## **9. Report of Estimates Committee**

Shri Arun Chandra Guha presented the Hundred and eighth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Eightieth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Indian Grassland and Fodder Research Institute, and Soil Conservation Research, Demonstration and Training Centres.

## **10. Government Bill—Passed**

### *The Indian Tariff (Second Amendment) Bill, 1966*

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

The following members took part in the debate:—

- (1) Shri Sham Lal Saraf
- (2) Shri N. G. Ranga
- (3) Shri Diwan Chand Sharma
- (4) Shri Sivamurthi Swami
- (5) Shri H. C. Linga Reddy
- (6) Shri Hari Charan Soy
- (7) Shri V. B. Gandhi
- (8) Shri Narendrasingh Mahida
- (9) Shri T. H. Sonavane
- (10) Shri C. R. Basappa

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The following members took part in the debate:—

- (1) Shri Sham Lal Saraf
- (2) Shri Manubhai Shah

The motion was adopted and the Bill was passed.

#### 11. Statutory Resolution—Adopted

Shri Manubhai Shah moved the following Resolution:—

“In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), this House approves of the Notification of the Government of India in the Ministry of Commerce No. S.O. 3460 dated the 11th November, 1966, increasing the export duty leviable on tea.”

The following members took part in the debate:—

- (1) Shri Narendrasingh Mahida
- (2) Shrimati Savitri Nigam
- (3) Shri T. H. Sonavane
- (4) Shri Tulshidas Jadhav
- (5) Shri D. D. Puri

Shri Manubhai Shah replied to the debate.

The Resolution was adopted.

#### 12. Government Bill—Passed

*The Constitution (Twenty-third Amendment) Bill, 1966*

The motion for consideration of the Bill was moved by Shri G. S. Pathak.

A motion for summoning the Attorney-General to Lok Sabha to give his opinion on the Constitution (Twenty-third Amendment) Bill, 1966, was moved by Shri S. M. Banerjee.

A motion that the Constitution (Twenty-third Amendment) Bill, 1966 be referred to the President for obtaining the opinion of the Supreme Court under article 143 of the Constitution, was moved by Shri S. M. Banerjee.

[P.T.O.]

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st March, 1967, was moved by Shri Yashpal Singh.

The following members took part in the debate:—

- (1) Shri Nath Pai
- (2) Shri Joachim Alva
- (3) Shri Sarjoo Pandey
- (4) Dr. L. M. Singhvi
- (5) Shri G. N. Dixit
- (6) Shri N. C. Chatterjee
- (7) Shri Narendrasingh Mahida
- (8) Shri Ananda Nambiar
- (9) Shri Amar Nath Vidyalankar
- (10) Shri Ramchandra Vithal Bada
- (11) Pandit K. C. Sharma
- (12) Shri Madhu Limaye
- (13) Shri Sheo Narain
- (14) Shri S. M. Banerjee

Shri G. S. Pathak replied to the debate.

The two motions moved by Shri S. M. Banerjee were negatived.

The amendment moved by Shri Yashpal Singh was also negatived.

On the motion for consideration of the Bill, the House divided, Ayes 281; Noes 2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, as amended, the House divided, Ayes 279, Noes 10.

Clause 2 was adopted, as amended, by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, as amended, was adopted.

The Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri G. S. Pathak.

The following members took part in the debate:—

- (1) Shri Nath Pai
- (2) Shri Ananda Nambiar
- (3) Shri Ram Sewak Yadav
- (4) Shri Ramchandra Vithal Bade
- (5) Shri G. S. Pathak.

On the motion the House divided, Ayes 274; Noes 26.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill, as amended, was passed.

### 13. Statements by Ministers

**\*\***(i) The Minister of Commerce laid on the Table a statement on the raw cotton supply situation.

(ii) The Deputy Minister of Home Affairs made a statement regarding resignations by the Council of Ministers in the Union territory of Goa, Daman and Diu and also laid on the Table a copy of Order issued by the President under section 51 of the Government of Union Territories Act, 1963.

### 14. Government Bill—Under Consideration

*The Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri B. S. Murthy.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Ramchandra Vithal Bade
- (3) Dr. C. B. Singh
- (4) Shri Amar Nath Vidyalankar
- (5) Shri V. B. Gandhi
- (6) Shri D. D. Puri
- (7) Dr. G. S. Melkote
- (8) Shri K. L. Balmiki (*Speech unfinished*).

*The discussion was not concluded.*

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**\*\***Laid at 2.30 P.M.

**15. Half-an-hour Discussion on Matters Arising out of Answers to Question**

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 9th November, 1966 to Starred Question No. 191 regarding Pay Scales of Teachers.

Before Shri Prakash Vir Shastri's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th December, 1966)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, December 5, 1966/Agrahayana 14, 1888 (Saka)

No. 578

### 1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1965-66 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (ii) Review by the Government on the working of the above Company.
- (2) A copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962 as applied by sub-section (4) of section 25 of the Punjab Reorganisation Act, 1966:—
  - (i) Order No. 19 of the Delimitation Commission in respect of delimitation of Parliamentary and Assembly constituencies in the Union territory of Himachal Pradesh published in Notification No. S.O. 3524 in Gazette of India dated the 21st November, 1966.
  - (ii) Order No. 13 of the Delimitation Commission in respect of delimitation of Parliamentary and Assembly constituencies in the State of Punjab published in Notification No. S.O. 3599 in Gazette of India dated the 25th November, 1966.
  - (iii) Order of the Delimitation Commission in respect of the delimitation of the Parliamentary and Assembly constituencies in the State of Haryana published in Notification No. S.O. 3600 in Gazette of India dated the 25th November, 1966.

[P.T.O.]

- (3) A copy of the International Copyright (Sixth Amendment) Order, 1966, published in Notification No. S.O. 3604 in Gazette of India dated the 26th November, 1966, under section 43 of the Copyright Act, 1957.
- (4) A statement correcting the answer given on the 11th August, 1966 to Unstarred Question No. 2057 by Shri Era Sezhiyan regarding Life Insurance Corporation.
- (5) A copy of the Report on the study of the Organisation of Research in Medicinal Plants at the All-Union Research Institute of Medicinal and Aromatic Plants, Vilar (Moscow) and their cultivation and utilisation for therapeutic purposes in Soviet Union, carried out by Dr. C. Dwarakanath, Adviser in Indigenous System of Medicine, Ministry of Health and Family Planning (Department of Health), Government of India, New Delhi from 14th to 29th September, 1966, under the Indo-U.S.S.R. Cultural Exchange Programme for 1966, in pursuance of an undertaking given by the Deputy Minister of Health and Family Planning on the 1st December, 1966 in reply to Unstarred Question No. 2983.
- (6) A copy of Notification No. G.S.R. 1807 published in Gazette of India dated the 22nd November, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

## 2. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1966, passed by Lok Sabha on the 24th November, 1966.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1966, passed by Lok Sabha on the 24th November, 1966.
- (iii) That at its sitting held on the 3rd December, 1966, Rajya Sabha concurred in the motion adopted by Lok Sabha for modification of draft Notification under section 324(1) of the Companies Act, 1956.

## 3. President's Assent to Bill

Secretary laid on the Table the Police-Forces (Restriction of Rights) Bill, 1966 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 2nd November, 1966.

#### 4. Report of Joint Committee ✓

Shri Narendrasingh Mahida laid on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith.

#### 5. Evidence before Joint Committee—Laid on the Table

Shri Narendrasingh Mahida laid on the Table a copy of the Evidence given before the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith.

#### 6. Statements by Ministers

(i) The Minister of Law made a statement on the election programme for the General Elections, 1967.

(ii) The Minister of Food, Agriculture, Community Development and Cooperation made a statement regarding offer of food aid by Government of Canada.

#### 7. Questions on Statement by Minister

Members asked questions on the statement laid on the Table on the 3rd December, 1966 by the Minister of Commerce regarding the raw cotton supply situation.

The Minister of Commerce replied.

#### 8. Government Bills—Passed

(i) *The Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 3rd December, 1966, continued.

Shri K. L. Balmiki took part in the debate.

Dr. Sushila Nayar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Sushila Nayar.

The following members took part in the debate:—

- (1) Sardar Amar Singh Saigal
- (2) Dr. Sushila Nayar

The motion was adopted and the Bill was passed.

(ii) *The Seeds Bill, 1964, as passed by Rajya Sabha and as reported by the Select Committee.*

The motion for consideration of the Bill, as passed by Rajya Sabha and as reported by the Select Committee, was moved by Shri Shyam Dhar Misra.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Bibhuti Mishra
- (3) Shrimati Vimla Deshmukh
- (4) Shri Sarjoo Pandey
- (5) Shri P. Muthiah
- (6) Shri Mohan Swarup
- (7) Shri Vishwa Nath Pandey
- (8) Shri Hukam Chand Kachwai
- (9) Shri Gajraj Singh Rao
- (10) Shri Shree Narayan Das
- (11) Shri H. C. Linga Reddy
- (12) Shri P. G. Sen
- (13) Shri K. L. Balmiki
- (14) Shri Diwan Chand Sharma
- (15) Shrimati Zohrabai Akbarbhai Chavda

Shri Shyam Dhar Misra replied to the debate.

On the motion for consideration the House divided, Ayes 150; Noes 14. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted, as amended.

Clauses 4 to 7 were adopted.

On the motion for adoption of Clause 8, the House divided, Ayes 123; Noes 14. Clause 8 was accordingly adopted.

Clauses 9 to 25 were also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shyam Dhar Misra.

The Speaker informed the House of the amendments made by the Select Committee and the House in the Bill as passed by Rajya Sabha.

The following members took part in the debate:—

- (1) Shri Bibhuti Mishra
- (2) Shri Shyam Dhar Misra

The motion was adopted and the Bill, as amended, was passed.

#### **9. Statement by Minister**

The Minister of Home Affairs made a statement regarding the review of arrests of students and political leaders and workers under the Preventive Detention Act.

#### **10. Government Bill—Debate Adjourned**

*The Patents Bill, 1965, as reported by the Joint Committee*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Bibudhendra Misra.

A motion moved by Dr. L. M. Singhvi that the debate on the motion for consideration of the Bill be adjourned was adopted.

#### **11. \*Calling Attention to Matter of Urgent Public Importance**

Shri K. K. Warior called the attention of the Minister of Irrigation and Power to the proposed strike of executive employees of the Kerala State Electricity Board from the 7th December, 1966.

The Minister of Irrigation and Power made a statement in regard thereto.

#### **12. \*\*Half-An-Hour Discussion on Matters Arising out of Answers to Question**

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 27th July, 1966 to Starred Question No. 84 regarding Primary Education in Calcutta.

Shri Bhakt Darshan replied to the discussion.

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\*Was taken up at 6-05 P.M.

\*\*Was taken up at 6-15 P.M.

[P.T.O.]

### 13. Motions

Discussion on the following motions moved by Shri Hukam Chand Kachwai and Shri Prakash Vir Shastri respectively, namely:—

@(i) "That this House takes note of the statement made by the Minister of State for Home Affairs on the 9th November, 1966, regarding certain incidents in New Delhi on the 7th November, 1966".

@(ii) "That this House takes note of the statement made by the Minister of Home Affairs on the 4th November, 1966, regarding banning cow slaughter".

and the amendments thereto moved on the 2nd December, 1966, continued.

An amendment to Shri Prakash Vir Shastri's motion was moved by Shri Harish Chandra Mathur.

The following members took part in the combined debate:—

- (1) Dr. L. M. Singhvi
- (2) Dr. Govind Das
- (3) Shri Krishnapal Singh
- (4) Shri N. C. Chatterjee
- (5) Shri Harish Chandra Mathur
- (6) Shri Y. B. Chavan
- (7) Shri Panna Lal Barupal
- (8) Shri Ananda Nambiar
- (9) Shri Bakar Ali Mirza
- (10) Shri Joachim Alva
- (11) Shri P. K. Vasudevan Nair
- (12) Shrimati Sahodra Bai Rai
- (13) Shri Mani Ram Bagri
- (14) Shri Mahavir Tyagi
- (15) Shri A. P. Sharma
- (16) Shri Kashi Ram Gupta
- (17) Shri Raghunath Singh
- (18) Shri Narendrasingh Mahida (*Speech unfinished*).

The discussion was not concluded and the House was adjourned for want of quorum.

(Lok Sabha adjourned *sine die* at 8-40 P.M.)

S. L. SHAKDHER,  
Secretary.

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@Discussed together.